

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 06 OF 2022 (SZ)

IN THE MATTER OF:

P.V.Subramanya Varma,
S/o.P.Atchutha Rama Raju,
Hyderabad.

....
Versus

Applicant(s)

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

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Place: Hyderabad.

Date: 30-03-2022.

Status report of the Telangana State Pollution Control Board (Respondent No. 4) in NGT OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, R/o.Khairthabad, Hyderabad against unauthorized operation of respondent Stone Crushing units in Sangareddy and Rangareddy Districts:

It is to submit that an application was filed before the Hon'ble NGT, Chennai in OA No. 6 of 2022 by Sri P.V.Subramanya Varma, R/o. Hyderabad, praying the Hon'ble Tribunal to declare the inaction of the Respondent Nos. 1 to 14 in preventing establishment and operation of the illegal and unauthorized stone crushing units of Respondent Nos. 15 to 33 in Rangareddy and Sangareddy Districts and consequently direct the respondents Nos. 1 to 14 to seize, dismantle and prevent the operation of the Respondent Nos. 15 to 33.

In this connection, it is to submit that there are six respondent stone crushing units in Sangareddy District and 12 respondent stone crushers (R17 is repeated at R21) in Rangareddy District. Further, there are 11 non-respondent stone crushers in GO 111 area of RR District. The status report of respondent stone crushers in the jurisdiction of Sangareddy & Rangareddy Districts and non-respondent Stone Crushers in GO 111 area of RR District is submitted as follows:-

Sangareddy District:

There are following six respondent Stone Crushers:

1. M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District **(Respondent No. 26):**
2. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District **(Respondent No. 27):**
3. M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District **(Respondent No. 28):**
4. M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District **(Respondent No. 29):**
5. M/s. Hitech Stone & Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District **(Respondent No. 30):**
6. M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District **(Respondent No. 31):**

The Board issued Closure Orders to the above six stone crushing units and orders for power disconnection to the SE (Operations), TSSPDCL, Sangareddy District in the year 2019 (R-26 to R-30) and in 2020 (R-31) for operating without having consent of the Board, not providing requisite air pollution control systems and causing pollution in the surrounding areas.

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As power was not disconnected, the Board also addressed a letter to the Chairman and MD, TSSPDCL, Hyderabad requesting to instruct the concerned officers of TSSPDCL to disconnect the power supply of the above six stone crushers.

Subsequently, the District Collector, Sangareddy constituted a team consisting of Tahsildar, Ramachandrapuram Mandal; Environmental Engineer, TSPCB, Sangareddy; AD (Mines), Sangareddy and Officials of TSSPDCL to seize the crushers. The team inspected the industries and observed that all the above six stone crushers were not in operation. However, the Tahsildar, R.C.Puram Mandal, Sangareddy District seized the power transmission equipment of the above six stone crushers.

During the subsequent inspection of the Board Officials on 04.01.2021, the above six stone crushers were not in operation.

Further, during subsequent inspection of the Board Officials on 11.01.2022, Four Stone Crushers (R-26, R-27, R-30 & R-31) were dismantled. The other two stone crushers i.e., R-28 & R-29 were observed to be not in operation. The same was also observed during the visit on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT in OA No.6 of 2022.

The unit-wise status report with enclosures (closure orders, power disconnection orders to TSSPDCL, correspondence letters & Hon'ble High Court orders) of Environmental Engineer, TSPCB, Regional Office, Sangareddy is enclosed as **Annexure-A**.

Rangareddy District:

There are total 23 stone crushing units (12 respondent & 11 Non respondent Stone Crushing units):

Respondent stone crushing units:

1. M/s. Sri Laxmi Narasimha Metal Industries), Vattinagulapally, Gandipet, RR District (Respondent No. 15):
2. M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions) , Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)
3. M/s. Adeshwar Aggregates Pvt Ltd., (Vesella Aggregates), Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District (Respondent Nos. 17 Repeated at Respondent No. 21)
4. M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District. (Respondent Nos. 18)
5. M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)
6. M/s. Sree Rama Engineering Constructions, Vattinagulapalli, Gandipet, RR District. (Respondent No. 20)

7. M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)
8. M/s. Sree Rock Sand Minerals, Sy.No.36,Gopanpalli, Serilingampally, RR District (Respondent No. 23)
9. M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)
- 10.M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)
- 11.M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)
- 12.M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)

Non Respondent stone crushing units:

1. M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.
2. M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V),Gandipet (M), Rangareddy District
6. M/s. Sree Sand Mineral(formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District
7. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
8. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Kothwalguda, Shamshabad, RR District
9. M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District
- 10.M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District
- 11.M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District

The Board issued Closure Orders to the above 23 stone crushing units (Respondent units-12 & Non Respondent units- 11) and orders for power disconnection to the SE (Operations), TSSPDCL, Rangareddy District in the year 2017 to 2022 for operating without having consent of the Board, not providing requisite air pollution control systems and causing pollution in the surrounding areas.

The TSSPDCL has disconnected power supply to all the above 23 units. However, complaints were received on operation of the units with DG sets. The Board addressed letters dated 02.12.2019, 08.10.2020 & 01.11.2021 to the Tahsildars requesting to seize the DG set to ensure that the stone crushers are not operated.

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The Board addressed letter dated 18.11.2020 to the RDO, Rajendranagar Division, Rangareddy District to seize the DG sets **(Annexure-B)**.

As the matters stood thus, the following Writ Petitions were filed before the Hon'ble High Court in similar matters:

- (i) WP (PIL) No. 170 of 2020 filed by Sri.M.Gopal Reddy and
- (ii) WP No. 12022 of 2020 filed by Sri.Vislavath Sangameshwar, R/o. Hyderabad.

(i). The Hon'ble High Court in WP (PIL) No. 170 of 2020 in order dt. 20.10.2021, has taken on record that the Board has issued closure orders from time to time and directed the Tahsildars to seize the material and to ensure closure of industries. Further, the Hon'ble High court disposed the matter with the following directions **(Annexure-C)**:

"...Resultantly, the Writ Petition stands disposed of with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance within ten (10) days to the Registrar General of this Court..."

(ii). The Hon'ble High Court in its disposal order dated 18.01.2022 in WP No. 12022 of 2020 issued following directions **(Annexure-D)**:

"...Resultantly, the present Writ Petition is disposed of with a direction the State Government to ensure that the orders passed by the Board are implemented and no mining/ crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this Court shall be taking suomotu contempt proceedings against the Revenue authorities.

Let a compliance report be filed before the Registrar general of this Court positively within a period of six weeks.

The miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs."

Based on the above orders, the Board has addressed a letter to Tahsildars of Gandipet Mandal, Serlingampally Mandal & Shamshabad Mandal on 23.12.2021 and 21.01.2022 to implement the Hon'ble High court orders for seizure of DG sets and to confiscate the stone crusher units **(Annexure-E)**.

A letter was also addressed to the District Collector, Rangareddy District on 17.01.2022 requesting to confiscate the stone crusher, as complaints have still being received that the stone crushing units clandestinely operating with DG sets inspite of power disconnection **(Annexure-F)**.

The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the RDO, Rajendranagar Division, RR District instructing to remove illegal stone crushing units (**Annexure-G**).

Subsequently, the RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District (**Annexure-H**) stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

The Board officials have inspected the above stone crushing units during the period from 23.03.2022 to 27.03.2022 and observed that the stone crushing units are not in operation.

The unit-wise status report with enclosures (closure orders, power disconnection orders to TSSPDCL, correspondence letters etc.,) of the Environmental Engineer, TSPCB, Regional Office, Rangareddy is enclosed as **Annexure-I**.

The Abstract of the stone crushing units is as follows: -

➤	The total no. of Stone Crushing units (Respondent units – 18 Nos. and Non-respondent units – 11)	29
➤	No. of Stone Crusher units obtained CFO of the Board and complying.	3
➤	No. of Stone Crusher units issued with closure orders by the Board.	26
➤	No. of Stone Crusher units dismantled the equipment / sick and not in operation (Sangareddy – 4 and Rangareddy – 6)	10
➤	No. of Stone Crusher units in Sangareddy District issued with closure orders and not in operation.	2
➤	No. of Stone Crusher units in Rangareddy District issued with closure orders, complaints are received on illegal operation of the units using DG sets and Enforcement of closure orders to be affected by the Revenue Department as per the directions of the Hon'ble High Court in WP (PIL) No. 170 of 2020 and WP No. 12022 of 2020.	14

The directions issued by the Hon'ble NGT in this regard will be followed by TSPCB.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //

K. Sreedy

JOINT CHIEF ENVIRONMENTAL ENGINEER-II,
MNE TSPCB, HEAD OFFICE, HYD.

ANNEXURE - A

1. M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 26):
2. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District (Respondent No. 27):
3. M/s. Hitech Stone & Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 30):

- a) The Board issued Closure Orders to the above stone crushers vide order dated 14.05.2019 for operating without having consent of the Board, not providing requisite air pollution control systems and causing pollution in the surrounding areas. **(Annexure-I)**
- b) The Board also issued orders to the SE (Operations), TSSPDCL, Sangareddy District vide order dated 14.05.2019 directing to disconnect the power supply to above stone crushers. **(Annexure-II)**
- c) Subsequently, the Board Officials inspected the industry and observed that the crushers were in operation.
- d) Again a letter dt:19.07.2019 was also addressed by the Member Secretary, TSPCB to the Chairman and Managing Director, TSSPDCL, Corporate Office, Mint Compound, Near Secretariat, Hyderabad requesting to instruct the concerned officers of TSSPDCL to disconnect the power supply to the stone crushers. **(Annexure-III)**.
- e) The JCEE, TSPCB, Zonal Office-RC Puram vide Ir.dt.10.12.2019 addressed a letter to the District Collector & Magistrate, Sangareddy District requesting to direct the Tahsildar, RC Puram to confiscate the stone crushers under sec.133 of Code of Criminal Procedure (CrPC) as the stone crusher is operating with DG sets inspite of closure orders issued by the Board **(Annexure-IV)**. Subsequently, the District Collector, Sangareddy vide Ir.dt. 20.12.2019 requested the Tahsildar, RC Puram to take necessary action in the matter **(Annexure-V)**.
- f) A reminder letter dated: 13.02.2020 was also addressed to the Tahsildar, RC Puram by the office of the District Collector, Sangareddy with a direction to submit the action taken report **(Annexure-VI)**.
- g) Further, this office has also addressed a reminder letter on 19.02.2020 to the Superintending Engineer (Operations), TSSPDCL, Sangareddy, Sangareddy District requesting to disconnect the power supply as per the directions issued by the Board **(Annexure-VII)**.

- h) As per instructions from District Collector, Sangareddy, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone crushers were not in operation and M/s. Arkid Infra & M/s. Hitech Stone & Robos and Industry are under dismantling. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.
- i) The Board Officials again inspected the stone crushers on 04.01.2021 and observed that the stone crushers were not in operation and M/s. Arkid Infra & M/s. Hitech Stone & Robos and Industry are completely dismantled.
- j) During inspection on 11.01.2022, it was observed that the above three stone crushers are already dismantled and removed machinery from the premises.
- k) During latest inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above three stone crushers were observed already dismantled and removed.

4. M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29):

- a) Closure Order issued to the industry vide order dated 14.05.2019 for operating without having consent of the Board, not providing requisite air pollution control systems and causing pollution in the surrounding areas **(Annexure-VIII)**.
- b) The Board also issued orders to the SE (Operations), TSSPDCL, Sangareddy District vide order no. Gen-173/TSPCB/ZO/RCP/LH/2019-468, dated 14.05.2019 directing to disconnect the power supply to above stone crusher **(Annexure-IX)**.
- c) Subsequently, the Board Officials inspected the industry and observed that the crusher was in operation.
- d) Again a letter dt:19.07.2019 was also addressed by the Member Secretary, TSPCB to the Chairman and Managing Director, TSSPDCL, Corporate Office, Mint Compound, Near Secretariat, Hyderabad requesting to instruct the concerned officers of TSSPDCL to disconnect the power supply to the stone crusher **(Annexure-III)**.
- e) In the meanwhile, M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhupur, Hyderabad has filed a writ Petition No. 20561 of 2019 against M/s. Gold Dust Ventures LLP Stone Crusher, Kollur (V), Ramachandrapuram (M), Sangareddy District and Writ Petition No. 15471 of 2019 against M/s. Sri Sai Balaji Stone Crusher, before

the Hon'ble High Court. The Hon'ble High Court vide order dated 18.10.2019, has passed an interim direction directing the TSPCB to ensure that the M/s. Gold Dust Ventures LLP Stone Crusher & M/s. Sri Sai Balaji Stone Crusher do not carry on crushing operation in the premises (**Annexure-X & XI**).

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- f) The JCEE, TSPCB, Zonal Office-RC Puram vide Ir.dt.10.12.2019 addressed a letter to the District Collector & Magistrate, Sangareddy District requesting to direct the Tahsildar, RC Pram to confiscate the stone crushers under secc.133 of Code of Criminal Procedure (CrPC) as the stone crusher is operating with DG sets inspite of closure orders issued by the Board (**Annexure-IV**). Subsequently, the District Collector, Sangareddy vide Ir.dt. 20.12.2019 requested the Tahsildar, RC Puram to take necessary action in the matter (**Annexure-V**).
- g) A reminder letter dated: 13.02.2020 was also addressed to the Tahsildar, RC Puram by the office of the District Collector, Sangareddy with a direction to submit the action taken report (**Annexure-VI**).
- h) Further, this office has also addressed a reminder letter on 19.02.2020 to the Superintending Engineer (Operations), TSSPDCL, Sangareddy, Sangareddy District requesting to disconnect the power supply as per the directions issued by the Board (**Annexure-VII**).
- i) Accordingly, as per instructions from District Collector, Sangareddy, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone was not in operation. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.
- j) The Board Officials again inspected the stone crusher on 04.01.2021 and observed that the stone crusher is not in operation.
- l) During inspection on 11.01.2022, it was observed that the above stone crusher is not in operation and idle. However, storage of metal and dust observed within the premises.

m) During latest inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above stone crusher was observed not in operation and idle. However, legacy storage of metal and dust was observed within the premises.

5. M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 28):

- a) The Board vide order No:SRD/530/PCB/ZO/RCP/LH/2019-839, Dt:08.08.2019 issued directions to the industry to stop the erection activities immediately (if any) and the industry shall not start production activities till obtaining permissions from the Board.
- b) In the meanwhile, M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhupur, Hyderabad has filed a write Petition No. 20561 of 2019 against M/s. Gold Dust Ventures LLP Stone Crusher, Kollur (V), Ramachandrapuram (M), Sangareddy District and Writ Petition No. 15471 of 2019 against M/s. Sri Sai Balaji Stone Crusher, before the Hon'ble High Court. The Hon'ble High Court vide order dated 18.10.2019, has passed an interim direction directing the TSPCB to ensure that the M/s. Gold Dust Ventures LLP Stone Crusher & M/s. Sri Sai Balaji Stone Crusher do not carry on crushing operation in the premises (**Annexure-X & XI**).
- c) The Board issued closure orders to the industry vide order no. SRD/530PCB/ZO/RCP/LH/2019-1212, dated 10.12.2019 for operating without having CFE & CFO of the Board and not taken any air pollution control measure causing air & water pollution problems (**Annexure-XII**).
- d) The Board also issued orders to the SE (Operations), TSSPDCL, Sangareddy District vide order no. SRD/530PCB/ZO/RCP/LH/2019-1213, dated 10.12.2019 directing to disconnect the power supply to above stone crusher (**Annexure-XIII**).
- e) The Board vide Ir.dt.10.12.2019 addressed a letter to the District Collector & Magistrate, Sangareddy District requesting to direct the Tahsildar, RC Pram to confiscate the stone crushers under secc.133 of Code of Criminal Procedure (CrPC) as the stone crusher is operating with DG sets inspite of closure orders issued by the Board (**Annexure-IV**). Subsequently, the District Collector, Sangareddy vide Ir.dt. 20.12.2019 requested the Tahsildar, RC Puram to take necessary action in the matter (**Annexure-V**).

f) A reminder letter dated: 13.02.2020 was also addressed to the Tahsildar, RC Puram by the office of the District Collector, Sangareddy with a direction to submit the action taken report (**Annexure-VI**).

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g) Further, this office has also addressed a reminder letter on 19.02.2020 to the Superintending Engineer (Operations), TSSPDCL, Sangareddy, Sangareddy District requesting to disconnect the power supply as per the directions issued by the Board (**Annexure-VII**).

h) However, complaints were still received stating that the crushers are being operated clandestinely. Accordingly, as per instructions from District Collector, Sangareddy, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone crushers was not in operation. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.

i) The Board Officials again inspected the stone crusher on 04.01.2021 and observed that the stone crusher is not in operation.

j) During inspection on 11.01.2022, it was observed that the above stone crusher is not in operation and idle.

k) During latest inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above stone crusher is observed not in operation and idle.

6. M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 31):

a) M/s. Hanuma Enterprises is located at Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District and engaged in stone crushing activity.

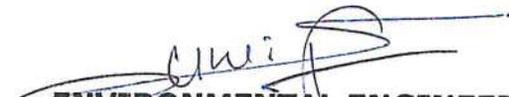
b) The Board received a letter from District Collector, Sangareddy enclosing a copy of the complaint/legal notice received from Sri. Narasima Rao K.S.A, Advocate, R/o Jubilee Hills, Hyderabad regarding illegal operation of the 6 crushers in Kollur and Osman Nagar Villages without obtaining CFE/CFO of the Board including M/s Hanuma Enterprises.

- c) The Board officials inspected the crusher and surroundings on 01.07.2020 and observed that the crusher is operating without obtaining CFE/CFO of the Board, located within the 10 kms. radius of Osman Sagar and Himayat Sagar Lakes, crusher has not taken Air Pollution Control measures, etc.,.
- d) The Board issued closure orders to the industry vide order no. SRD/TSPCB/ZO/RCP/LH/2020-724, dated 24.07.2020 for operating without having CFE & CFO of the Board and not taken any air pollution control measure causing air & water pollution problems (**Annexure-XIV**).
- e) The Board also issued orders to the SE (Operations), TSSPDCL, Sangareddy District vide order dated 24.07.2020 directing to disconnect the power supply to above stone crusher (**Annexure-XV**).
- f) Accordingly, as per instructions from District Collector, Sangareddy, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone was not in operation. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.
- g) The Board Officials again inspected the stone crusher on 04.01.2021 and observed that the stone crusher is not in operation.
- h) During inspection on 11.01.2022, it was observed that the above stone crusher was already dismantled and removed machinery from the premises.
- i) During latest inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above stone crusher was observed already dismantled and removed the machinery.

It is kindly submitted that the Board has issued Closure orders to the above stone crushers for operating without having consents of the Board, not providing requisite air pollution control systems and causing pollution in the surrounding areas. The Board also issued orders to the Superintending Engineer (Operations), TSSPDCL, Sangareddy for disconnection of power supply to the above stone crushers. The District Collector, Sangareddy vide lrs. dt. 20.12.2019 & 13.02.2020 requested the Tahsildar, RC Puram to take necessary action against the stone crushers. Accordingly, as per instructions from District Collector, Sangareddy, the team consisting of Tahsildar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines),

Sangareddy and officials of TSSPDCL inspected the above stone crushers on the night of 16.12.2020. During inspection, it was observed that the above stone was not in operation. The Tahsildar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher. (12)

During inspections by the Board Officials and inspection on 08.03.2022 by Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, it was observed that two stone crushers viz., M/s. Gold Dust Ventures LLP (Respondent No. 28) and M/s. Sri Sai Balaji Rock (Respondent No. 29) were not in operation and idle. However, legacy storage of metal and dust was observed within the premises of M/s. Sri Sai Balaji Rock. The other four stone crushers viz., M/s. Arkid Infra (Respondent No. 26), M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I (Respondent No. 27), M/s. Hitech Stone & Robos and Industry (Respondent No. 30) & M/s. Hanuma Enterprises (Respondent No. 31) were already dismantled and removed the machinery.


ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

Annexure - I



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019- 473

Dt:14.05.2019.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s.Arkid Infra, Sy. No.192,193,194,195,196,197 &198, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without obtaining CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Reg.

- Ref :
1. Hon'ble NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt:03.03.2017.
 3. Public complaints received against the industry regarding causing of air pollution in the surrounding area.
 4. Inspection of your industry by the Board officials on 06.03.2019.
 5. TSPCB, RO, Show cause notice dated 15.03.2019.
 6. The Board office mail dt 02.05.2019.
 7. T. O. Lr No. Gen-173/TSPCB/ZO/RCP/2019, dated 10.05.2019.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 14.05.2019.

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1. WHEREAS you have been operating the stone crusher located at Sy. No.192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District in the name of M/s.Arkid Infra, Sy. No.192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.
2. WHEREAS, you have been operating the industry without taking adequate Water & Air Pollution Control Measures and without having CFO of the Board as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and its amendments thereof.
3. WHEREAS vide ref. 1st cited, the Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.
4. WHEREAS vide ref. 2nd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".
5. WHEREAS, the Board vide reference 3rd cited has received a telephonic complaint from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers and Sri P. Venkateshwar Rao, R/o

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Kollur (V) regarding illegal operation of the stone crushers without obtaining CFE/CFO of the Board and causing air pollution in the surrounding areas.

6. WHEREAS, vide reference 4th cited, the Board Officials have inspected your industry and following violations were observed:
- i. The crusher was in operation, incharge of the site was present. The industry representative informed that they are involved in the manufacture of Crushed stone metal (ranging from 40 MM, 20 MM, 12 MM, 6 MM and dust) -1000 tons/day.
 - ii. Earlier, the CFE application of the above crusher was rejected by the Zonal Office as the industry is falling within the 10 Kms radius of Osmansagar and Himayatsagar Lakes as the Board is not permitting establishment of any new industry as per the directions of Honble Supreme Court in CA Nos.368-371 & 373 of 1998 and subsequent circulars issued on 15.02.2018.
 - iii. The crusher is operating without obtaining CFE /CFO of the Board.
 - iv. The crusher is located outside the ORR and about 100 mtrs distance from the ORR.
 - v. The crusher has not taken Air Pollution Control measures such as
 - a. Not provided cladding to the primary, secondary crusher and vibrating screen.
 - b. Not covered the belt conveyors with metal sheet.
 - c. Not provided dust bunker and also not covered material conveyors with MS sheet.
 - d. Not constructed wind-breaking walls.
 - e. Not constructed metal roads within the premises.
 - vi. The industry falls within the 10-Kms radius of Osman Sagar and Himayat Sagar Lakes.
7. WHEREAS as per the G.O.Ms. No. 111, dated 08.03.1996, the Government has prohibited polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution.
8. WHEREAS vide reference 5th cited, the Regional Office, Sangareddy has issued a show cause notice to your industry based on the observations made during inspection.
9. WHEREAS vide reference 7th cited, this office issued notices to your industry on 10.05.2019 to attend before the legal hearing on 14.05.2019 at TSPCB, Zonal office, R.C.Puram.
10. WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 14.05.2019 wherein the AEE, RO, Sangareddy, representatives of the industries and the complainants have attended the legal hearing. The complainants informed that the crushers are located adjacent to the Outer Ring Road and causing severe dust pollution in the surrounding areas thereby causing health problems to them. They further stated that, the crushers are creating more air pollution during night times. The representative of the industry has informed that they will take measures to control the air pollution and apply for CFO of the Board and also requested not to initiate action against them. The AEE, RO, Sangareddy informed that the crushers are operating without permissions of the Board and are located adjacent to the Outer Ring Road and within 10 KM radius of Himayat Sagar & Osman Sagar Lakes. The committee observed that the industry is operating without obtaining Consents of the Board and causing air pollution in the surrounding area. After detailed discussions, the committee recommended to issue closure order to your industry.

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11. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry without having Consent of the Board, not provided requisite air pollution control systems and causing pollution in the surrounding area which is the violation of the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and their amendments thereof. Under the Powers vested with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments thereof and under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and its amendments and for the reasons discussed above, the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.
12. You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
13. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments.

The orders will take effect from today i.e., 14.05.2019.

To
 M/s. Arkid Infra,
 Sy. No.192, 193, 194, 195, 196, 197 & 198,
 Kollur (V), Ramachandrapuram (M),
 Sangareddy District.

JOINT CHIEF ENVIRONMENTAL ENGINEER
 Zonal Office
 Ramachandrapuram
 SANGAREDDY DISTRICT

Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Sangareddy, Medak District for information and necessary action.
3. The JCEE, Board Office for information and necessary action.
4. The E.E. R.O. Sangareddy for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
5. Concerned file.

stari (Supervisor)
 23/5/19

K. Shyamsunder Reddy,

Sales

9133642799



TELANGANA STATE POLLUTION CONTROL BOARD
 Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
 Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
 Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019- *H69* Dt: 14.05.2019.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without obtaining CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Reg.

- Ref :
1. Hon'ble NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt:03.03.2017.
 3. Public complaints received against the industry regarding causing of air pollution in the surrounding area.
 4. Inspection of your industry by the Board officials on 06.03.2019.
 5. TSPCB, RO, Show cause notice dated 15.03.2019.
 6. The Board office mail dt 02.05.2019.
 7. T. O. Lr No. Gen-173/TSPCB/ZO/RCP/2019, dated 10.05.2019.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 14.05.2019.

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1. WHEREAS you have been operating the stone crusher located at Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District in the name of M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.
2. WHEREAS, you have been operating the industry without taking adequate Water & Air Pollution Control Measures and without having CFO of the Board as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and its amendments thereof.
3. WHEREAS vide ref. 1st cited, the Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.
4. WHEREAS vide ref. 2nd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".
5. WHEREAS, the Board vide reference 3rd cited has received a telephonic complaint from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers and Sri P. Venkateshwar Rao, R/o

(16)

Kollur (V) regarding illegal operation of the stone crushers without obtaining CFE/CFO of the Board and causing air pollution in the surrounding areas.

6. WHEREAS, vide reference 4th cited, the Board Officials have inspected your industry and following violations were observed:
 - i. The crusher was in operation, Sri S.Sai Kiran, Supervisor and K.Praveen, Incharge were present. The industry representative informed that they are involved in the manufacture of Crushed stone metal (ranging from 40 MM, 20 MM, 12 MM, 6 MM and dust) -1000 tons/day.
 - ii. Earlier, the CFE application of the above crusher was rejected by the Zonal Office as the industry is falling within the 10 Kms radius of Osmansagar and Himayatsagar Lakes as the Board is not permitting establishment of any new industry as per the directions of Honble Supreme Court in C.A Nos.368-371 & 373 of 1998 and subsequent circulars issued on 15.02.2018.
 - iii. The crusher is operating without obtaining CFE /CFO of the Board.
 - iv. The crusher is located outside the ORR and about 100 mtrs distance from the ORR.
 - v. The crusher has not taken Air Pollution Control measures such as
 - a. Not provided cladding to the primary, secondary crusher and vibrating screen.
 - b. Not covered the belt conveyors with metal sheet.
 - c. Not provided dust bunker and also not covered material conveyors with MS sheet.
 - d. Not constructed wind-breaking walls.
 - e. Not constructed metal roads within the premises.
 - vi. The industry falls within the 10 Kms radius of Osman Sagar and Himayat Sagar Lakes.
7. WHEREAS as per the G.O.Ms. No. 111, dated 08.03.1996, the Government has prohibited polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution.
8. WHEREAS vide reference 5th cited, the Regional Office, Sangareddy has issued a show cause notice to your industry based on the observations made during inspection.
9. WHEREAS vide reference 7th cited, this office issued notices to your industry on 10.05.2019 to attend before the legal hearing on 14.05.2019 at TSPCB, Zonal office, R.C.Puram.
10. WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 14.05.2019 wherein the AEE, RO, Sangareddy, representatives of the industries and the complainants have attended the legal hearing. The complainants informed that the crushers are located adjacent to the Outer Ring Road and causing severe dust pollution in the surrounding areas thereby causing health problems to them. They further stated that, the crushers are creating more air pollution during night times. The representative of the industry has informed that they will take measures to control the air pollution and apply for CFO of the Board and also requested not to initiate action against them. The AEE, RO, Sangareddy informed that the crushers are operating without permissions of the Board and are located adjacent to the Outer Ring Road and within 10 KM radius of Himayat Sagar & Osman Sagar Lakes. The committee observed that the industry is operating without obtaining Consents of the Board and causing air pollution in the surrounding area. After detailed discussions, the committee recommended to issue closure order to your industry.

- 11. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry without having Consent of the Board, not provided requisite air pollution control systems and causing pollution in the surrounding area which is the violation of the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and their amendments thereof. Under the Powers vested with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments thereof and under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and its amendments and for the reasons discussed above, the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.
 - 12. You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 - 13. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments.
- The orders will take effect from today i.e., 14.05.2019.

To
 M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I,
 Sy. No. 196, 197 & 198, Kollur (V),
 Ramachandrapuram (M), Sangareddy District.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to :

- 1. The District Collector, Sangareddy District for favour of information.
- 2. The Superintending Engineer (Operations), TSSPDCL, Sangareddy, Medak District for information and necessary action.
- 3. The JCEE, Board Office for information and necessary action.
- 4. The E.E. R.O. Sangareddy for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
- 5. Concerned file.

D. Praveen
 Plant Incharge
 13937

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Annexure-I

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TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019- 471

Dt: 14.05.2019.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s. Hitech Stone & Robosand Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without obtaining CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Reg.

- Ref :
1. Hon'ble-NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt:03.03.2017.
 3. Public complaints received against the industry regarding causing of air pollution in the surrounding area.
 4. Inspection of your industry by the Board officials on 06.03.2019.
 5. TSPCB, RO, Show cause notice dated 15.03.2019.
 6. The Board office mail dt 02.05.2019.
 7. T. O. Lr No. Gen-173/TSPCB/ZO/RCP/2019, dated 10.05.2019.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 14.05.2019.

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1. WHEREAS you have been operating the stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District in the name of M/s. Hitech Stone & Robosand Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.
2. WHEREAS, you have been operating the industry without taking adequate Water & Air Pollution Control Measures and without having CFO of the Board as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and its amendments thereof.
3. WHEREAS vide ref. 1st cited, the Hon'ble NGT, Chennai in QA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.
4. WHEREAS vide ref. 2nd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".
5. WHEREAS, the Board vide reference 3rd cited has received a telephonic complaint from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers and Sri P. Venkateshwar Rao, R/o Kollur (V) regarding illegal operation of the stone crushers without obtaining CFE/CFO of the Board and causing air pollution in the surrounding areas.

6. WHEREAS, vide reference 4th cited, the Board Officials have inspected your industry and following violations were observed:
- i. The crusher is operating without obtaining CFE /CFO of the Board.
 - i. The crusher was in operation, Sri T. Madhu, Supervisor was present. The industry representative informed that they are involved in the manufacture of Crushed stone metal (ranging from 40 MM, 20 MM, 12 MM , 6 MM and dust) -500-600 tons/day and started its operation one month back.
 - ii. The crusher is located within the ORR and about 100 mtrs distance from the ORR.
 - iii. The crusher has not taken Air Pollution Control measures such as
 - a. Not provided cladding to the primary, secondary crusher and vibrating screen.
 - b. Not covered the belt conveyors with metal sheet.
 - c. Not provided dust bunker and also not covered material conveyors with MS sheet.
 - d. Not constructed wind-breaking walls.
 - e. Not constructed metal roads within the premises.
 - iv. The crusher falls within the 10 Kms radius of Osman Sagar and Himayat Sagar Lakes.
7. WHEREAS as per the G.O.Ms. No. 111, dated 08.03.1996, the Government has prohibited polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution.
8. WHEREAS vide reference 5th cited, the Regional Office, Sangareddy has issued a show cause notice to your industry based on the observations made during inspection.
9. WHEREAS vide reference 7th cited, this office issued notices to your industry on 10.05.2019 to attend before the legal hearing on 14.05.2019 at TSPCB, Zonal office, R.C.Puram.
10. WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 14.05.2019 wherein the AEE, RO, Sangareddy, representatives of the industries and the complainants have attended the legal hearing. The complainants informed that the crushers are located adjacent to the Outer Ring Road and causing severe dust pollution in the surrounding areas thereby causing health problems to them. They further stated that, the crushers are creating more air pollution during night times. The representative of the industry has informed that they will take measures to control the air pollution and apply for CFO of the Board and also requested not to initiate action against them. The AEE, RO, Sangareddy informed that the crushers are operating without permissions of the Board and are located adjacent to the Outer Ring Road and within 10 KM radius of Himayat Sagar & Osman Sagar Lakes. The committee observed that the industry is operating without obtaining Consents of the Board and causing air pollution in the surrounding area. After detailed discussions, the committee recommended to issue closure order to your industry.
11. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry without having Consent of the Board, not provided requisite air pollution control systems and causing pollution in the surrounding area which is the violation of the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and their amendments thereof. Under the Powers vested

with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments thereof and under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and its amendments and for the reasons discussed above, the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.

12. You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
13. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments.

The orders will take effect from today i.e., 14.05.2019.

To
M/s. Hitech Stone & Robosand Industry,
Sy. No.193 &194, Kollur (V),
Ramachandrapuram (M), Sangareddy District.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Sangareddy, Medak District for information and necessary action.
3. The JCEE, Board Office for information and necessary action.
4. The E.E. R.O. Sangareddy for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
5. Concerned file.

Ganesh Kumar (Site In-charge)
967698910

e/c (23)

Annexure - II



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-474

Dt: 14.05.2019.

Sub : TSPCB, ZO, R.C.Puram – M/s. Arkid Infra, Sy. No.192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without having CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Disconnection of power supply – Orders – Issued – Reg.

Ref: TSPCB Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-⁴⁷³, Dt: 14.05.2019.

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The T.S. Pollution Control Board has issued Closure Order to M/s. Arkid Infra, Sy. No.192,193,194,195,196,197 &198, Kollur (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in view of the pollution being caused by the industry.

Under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s. Arkid Infra, Sy. No.192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.

The Superintending Engineer, TSSPDCL, Sangareddy is requested to carry out the orders of the Board and report compliance within 48 hours.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy, Sangareddy District.



Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The E.E., TSPCB, RO, Sangareddy for information and he is directed to ensure that power supply is disconnected to the above industry. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
3. Concerned file.



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Annexure-II


TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-470

Dt: 14.05.2019.

Sub : TSPCB, ZO, R.C.Puram – M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without having CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Disconnection of power supply – Orders – Issued – Reg.

Ref : TSPCB Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-469, Dt: 14.05.2019.

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The T.S. Pollution Control Board has issued Closure Order to M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in view of the pollution being caused by the industry.

Under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.

The Superintending Engineer, TSSPDCL, Sangareddy is requested to carry out the orders of the Board and report compliance within 48 hours.

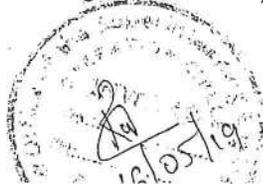
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy, Sangareddy District.



Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The E.E., TSPCB, RO, Sangareddy for information and he is directed to ensure that power supply is disconnected to the above industry. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
3. Concerned file.





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Annexure-II

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019- 1472

Dt: 14.05.2019.

Sub : TSPCB, ZO, R.C.Puram – M/s. Hitech Stone & Robosand Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without having CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Disconnection of power supply – Orders – Issued – Reg.

Ref: TSPCB Order No. GEN-173/TSPCB/ZO/RCP/LH/2019- 1471, Dt: 14.05.2019.

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The T.S. Pollution Control Board has issued Closure Order to M/s. Hitech Stone & Robosand Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in view of the pollution being caused by the industry.

Under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s. Hitech Stone & Robosand Industry, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

The Superintending Engineer, TSSPDCL, Sangareddy is requested to carry out the orders of the Board and report compliance within 48 hours.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy, Sangareddy District.

Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The E.E., TSPCB, RO, Sangareddy for information and he is directed to ensure that power supply is disconnected to the above industry. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
3. Concerned file.



Annexure-III

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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

Letter No.General/TF/TSPCB/UH-II/2017- 962 Dt:19.07.2019

To,
The Chairman and Managing Director,
TSSPDCL, Corporate Office,
Mint Compound, Near Secretariat,
Hyderabad

Sir,

Sub: TSPCB - Closure Orders issued to five (5) Stone Crushers operating Kollur(V), Ramachandrapuram (M), Sangareddy District for operating without Consents of the Board and causing pollution in the area - Disconnection of power supply - Reg.

- Ref:**
1. Closure Orders issued to the Five (5) Crushers located Kollur (V), Ramachandrapuram (M), Sangareddy District by the Board on Dt 14.05.2019.
 2. TSPCB Orders dt.14.05.2019 addressed to SE, TSSPDCL, Sangareddy for disconnection of power supply to Five (5) crushers locate in Kollur(V), Ramachandrapuram (M), Sangareddy District.
 3. Inspection of the crusher by the Board official on 13.06.2019.
 4. Complaints received from various forums regarding pollution problems from the Stone Crushers.

DESPATCHED
ON: 20.07.2019

Vide reference 1st cited, the TSPCB has issued closure orders to the Five (5) Stone Crushers i.e, (1) M/s.Pulluri Mining and Logistics Pvt. Ltd, Unit-II, Sy.No.196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy (D), (2) M/s.Pulluri Mining and Logistics Pvt. Ltd, Unit-I, Sy.No.196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy (D), (3) M/s. Hitesh Stone & Robosand Industry, Sy.No. 193 & 194, Kollur (V), Ramachandrapuram (M), Sangareddy (D), (4) M/s. Arkid Infra, Sy.No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy (D), (5) M/s. Sri Sai Balaji Rock, Sy.No. 193 & 194 Kollur (V), Ramachandrapuram (M), Sangareddy (D)) on 14.05.2019 under the provisions of section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 for operating the industries without obtaining Consents of the Board and for causing pollution in the area.

The Board under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, issued orders to the Superintending Engineer (Operations), TSSPDCL, Sangareddy District for disconnection of Power supply to the above Five (5) Stone Crushers, vide reference 2nd cited, on 14.05.2019.

The TSPCB officials visited the above five Industries on 13.06.2019 to verify status of implementation of the Closure orders and power disconnection orders. During the inspection, it was noticed that all the five industries were in operation and Power was not disconnected by TSSPDCL authorities.

Based on the observations of the Board Officials, the RO-Sangareddy addressed reminder letters to the Superintending Engineer (Operations), TSSPDCL, Sangareddy District on 17.06.2019 to implement the orders of the Board and to disconnect the power supply to the above said five (5) Industries and communicate a letter of information on disconnection of power supply along with Seal Number and KWH readings at the time of disconnection of power supply.

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Further to inform that, the Board received complaints from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers, Sri.P.Venkatesham, Resident of Kolluru Village, Smt. Pratima Sinha, CEO, Birla Open Mind International School and Sri.P.Koteswara Rao, Executive Partner, Magna Homes, Kolluru Village on the above five (5) stone crushers operating in Kolluru Village, regarding illegal operation of the stone crushers and causing air pollution.

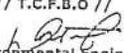
In view of the above, it is requested to instruct the concerned officials of TSSPDCL to disconnect the power supply to the above Five (5) Stone crushers operating Kolluru Village, Ramachandrapuram (M), Sangareddy District immediately, as per the orders issued by the TSPCB, under the provisions of section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and to report the compliance to the Board.

Sd/-
MEMBER SECRETARY

Copy to :

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Sangareddy for information and necessary follow-up with TSSPDCL, Sangareddy for ensuring disconnection of power supply and to ensure for implementation of Closure orders issued to the (5) stone crushers.
3. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer (FAC)
(UH-II)

Annexure - IV



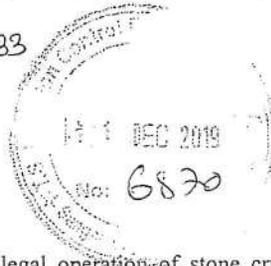
TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, www.tspcb.egg.gov.in

Lr. No. SRD-530/TSPCB/ZO/RCP/2019-1233

Date: 10.12.2019.

To
The District Collector & Magistrate,
Sangareddy District.



Respected Sir,

Sub: TSPCB, ZO, R.C.Puram – Illegal operation of stone crushers in Kollur (V), Ramachandrapuram (M), Sangareddy District inspite of closure orders / directions issued by the Board – Request to direct the Tahsildar, Ramachandrapuram (M), to confiscate the stone crushers under Sec. 133 of CrPC- Reg.

- Ref:**
1. Public complaints received against the stone crushers regarding causing of air pollution in the surrounding area.
 2. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 14.05.2019.
 3. Minutes of the meeting held on 14.05.2019.
 4. Complaint received against M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.
 5. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 07.08.2019.
 6. Writ Petition No. 15471 of 2019 filed by M/s.D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad against M/s SriSaiBalaji Stone Crusher, Kollur (V).
 7. Writ Petition No.20561 of 2019 filed by M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad against M/s.Gold Dust Ventures LLP Stone Crusher, Kollur (V).
 8. Interim direction dated:18.10.2019 of the Hon'ble High Court in Writ Petition No.20561 of 2019.
 9. T.O. Closure order No. SRD/530/PCB/ZO/RCP/LH/2019-1212 Dt: 10.12.2019.

This is with reference to 1st to 3rd cited above, it is to submit that the TSPCB has received telephonic complaints from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers and Sri P.Venkatesham, resident of Kollur Village on stone crushers regarding operating of the stone crushers without CFE / CFO of the Board and causing air pollution in the surrounding area.

The issues were placed before the Taskforce Committee meeting held at Zonal Office, TSPCB, R.C.Puram for review. After detailed discussions, the committee recommended to issue closure orders to the stone crushers. Accordingly, the TSPCB has issued closure orders to the following stone crushers on 14.05.2019:

- i. M/s.Arkid Infra, Kollur Village, Ramachandrapuram (M), Sangareddy District.
- ii. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Kollur Village, Ramachandrapuram (M), Sangareddy District.

- Sangareddy District.
- iv. M/s. Hitech Stone & Robosand Industry, Kollur Village, Ramachandrapuram (M), Sangareddy District.
- v. M/s. Sri Sai Balaji Rock, Kollur Village, Ramachandrapuram (M), Sangareddy District.

Further, the TSPCB issued directions to M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District on 08.08.2019 with a condition to stop the erection activities immediately and not to start production activities till obtaining permissions from the Board and subsequently issued Closure Order to M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District for non-compliances of the directions dated 08.08.2019.

Vide references 6th & 7th cited, M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad has filed a Writ Petition No.20561 of 2019 against M/s. Gold Dust Ventures LLP Stone Crusher, Kollur (V), Ramachandrapuram (M), Sangareddy District before the Hon'ble High Court and Writ Petition No.15471 of 2019 against M/s Sri Sai Balaji Stone Crusher. The Hon'ble High Court vide reference 8th cited, has passed an Interim direction directing the TSPCB to ensure that the M/s. Gold Dust Ventures LLP Stone Crusher & M/s Sri Sai Balaji Stone Crusher do not carry on crushing operation in the premises.

As per the inspections of TSPCB officials, huge heaps of crushed material were observed in the premises of the above stone crushers, which is clearly indicating that the crushers are being operated intermittently, in spite of issuing closure order / directions by the Board.

In this regard, it is submitted that the stone crushers are operating with DG sets in spite of closure orders / stop activity directions issued by the TSPCB. Hence, it is requested to direct the concerned Tahsildar to arrange for confiscation of the units under Sec. 133 of Code of Criminal Procedure (CrPC) which deals with the procedure for removal of public nuisance and process thereof and inform the status to this Office, so as to submit the status report to the Hon'ble High Court as the case is listed on 13.12.2019 before Hon'ble High Court.

Thanking you Sir,

Yours faithfully,

Encl: As above.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Copy submitted to the Member Secretary, Board Office, TSPCB for kind information.
 Copy to the Tahsildar, Ramachandrapuram (M), Sangareddy District for information and necessary action in the matter.
 Copy to the EE, RO, Sangareddy for information and with a direction to pursue with the Tahsildar for implementation of this order and to submit the status report.

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Annexure-V

GOVERNMENT OF TELANGANA
OFFICE OF THE DISTRICT COLLECTOR, SANGAREDDY DISTRICT

Lr.No.H2/2300/2019

DE: 20.12.2019

To
The Tahsildar, Ramchandrapuram,
Sangareddy district.

Sir.

Sub:- Pollution - Sangareddy District - Interim orders of the Hon'ble High Court, Hyderabad, in W.P.No. 20561 of 2019 - Requesting to stop the Crushing Operations in the premises in Syno. 193, 194, &192 to 198 Kollur (V), Ramachandrapuram (M), Sangareddy District - To confiscate the stone crushers under Sec.133 of CrPC - Reg.

Ref:- TSPCB - Joint Chief Environmental Engineer, Ramchandrapuram, Sangareddy District Lr.no: SRD-530/TSPCB/ZO/RCP/2019 - 1233, dated: 10.12.2019 (Received on 17.12.2019)

Your attention is invited to the reference cited and find enclosed here with the same, wherein the Joint Chief Environmental Engineer, Ramchandrapuram has requested to confiscate the stone crushers under Sec.133 of CrPC.

In this regard it is requested to take necessary action in cooperation with the pollution control board in the matter as per rules and submit the report to this office without fail.

Yours faithfully

for Collector, Sangareddy

Copy to

The Joint Chief Environmental Engineer, RC Puram
for information and necessary action

GOVERNMENT OF TELANGANA
OFFICE OF THE DISTRICT COLLECTOR, SANGAREDDY DISTRICT

Lr.No.H2/2300/2019

Dt:13.02.2019

To
The Tahsildar, Ramchandrapuram,
Sangareddy district.



Sir,

Sub:- Pollution - Sangareddy District - Interim orders of the Hon'ble High Court, Hyderabad, in W.P.No. 20561 of 2019 - Requesting to stop the Crushing Operations in the premises in Syno. 193, 194, &192 to 198 Kollur (V), Ramachandrapuram (M), Sangareddy District - To confiscate the stone crushers under Sec.133 of CrPC - Reminder letter addressed - Reg.

Ref:- 1.TSPCB - Joint Chief Environmental Engineer, Ramchandrapuram, Sangareddy District Lr.no: SRD-530/TSPCB/ZO/RCP/2019 - 1233, dated: 10.12.2019 (Received on 17.12.2019)
2.This Office Lr.No.H2/2300/2019, dated:20.12.2019

Your attention is invited to the reference cited and find enclosed here with the same, wherein the Joint Chief Environmental Engineer, PCB, Ramchandrapuram has requested to confiscate the stone crushers under Sec.133 of CrPC.

In this regard through the reference 2nd it was requested to take necessary action in cooperation with the Pollution Control Board in the matter as per rules and submit the report to this office but still the action taken report is awaited.

Therefore you are here by directed to submit the action taken report by 18.02.2020 without fail.

Treat this as MOST URGENT.

Yours faithfully

R. S. Reddy
for Collector, Sangareddy

Copy to
1.The Joint Chief Environmental Engineer, RC Puram
for information and necessary action

✓ 2. Environmental Engineer, PCB, RO-I, Sangareddy

AEE-2
BVM
14/2

Annexure-VII

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dc



TELANGANA STATE POLLUTION CONTROL BOARD
Regional Office - I: Sangareddy
5-1-28, Shantinagar, Sangareddy Town & District.

B.V. Bhadra Girish, M.Tech.,
Environmental Engineer

Ph.No.08455-276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr. No. 659/PCB/RO-I/SRD/2019- 5613

Date: 19.02.2019

// REMINDER //

To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy,
Sangareddy District.

Sir,

Sub: TSPCB - RO ; I: SRD - Closure Orders issued to stone crushers located at Kollur (V), Ramachandrapuram (M), Sangareddy District - Disconnection of power supply - Reminder - Reg.

- Ref:
1. Closure Orders Dtd 14.05.2019 issued to 5 Stone crushers.
 2. Disconnection of power supply Orders dt.14.05.2019 addressed to SE, TSSPDCL, Sangareddy for disconnection of power supply to 5 Stone crushers.
 3. T.O. Reminder letters dated 17.06.2019.
 4. Closure Orders Dtd 10.12.2019 issued to M/s. Gold Dust Ventures LLP , Sy.No.192 to 198 , Kollur (V), Ramachandrapuram (M), Sangareddy District.
 5. Disconnection of power supply Orders dt.10.12.2019 addressed to SE, TSSPDCL, Sangareddy for disconnection of power supply to M/s. Gold Dust Ventures LLP.

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It is to inform that the Board, vide reference 1st cited, issued closure orders to following 5 stone crushers and requested you to implement the Board orders in reference 2nd cited and inform the disconnection of power supply

1. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-II, Sy.No.196,197 & 198, Kollur (V), Sangareddy District
2. M/s. Arkid Infra, Sy.No.192,193,194,195,196,197 & 198, Kollur (V), Sangareddy District
3. M/s. Sri Sai Balaji Rock, Sy.No.193 & 194, Kollur(V), Sangareddy District,
4. M/s. Hitech Stone & Robosand Industry, Sy.No.193 & 194, Kollur(V), Sangareddy District
5. M/s. Arkid Infra, Survey.No.192,193,194,195,196,197&198, Kollur (V), Ramachandrapuram (M), Sangareddy District

This Office, vide reference 3rd cited, reminded for disconnection of power supply to the 5 stone crushers. The Board, vide reference 4th cited, issued closure orders to M/s. Gold Dust Ventures LLP , Sy.No.192 to 198 , Kollur (V), Ramachandrapuram (M), Sangareddy District and requested you to implement the Board orders in reference 5th cited and inform the disconnection of power supply.

During the inspection by the Board Officials, it was observed that, the above stone crushers are still in operation.

In view of the above, it is once again requested to implement the Board orders in reference 2nd & 5th cited and communicate a letter of information on disconnection of power supply along with Seal number and KWH readings at the time of disconnection of power supply, enabling this office to submit action taken report to the Board Office, TSPCB, Hyderabad for further action.

Yours faithfully,
[Signature]
ENVIRONMENTAL ENGINEER

Copy submitted to the CEE, TSPCB, Board Office, Hyderabad for kind information and necessary action.

Copy submitted to the JCEE, TSPCB, Zonal Office, R.C.Puram for kind information and necessary action.



Annexure - VIII

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TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-467

Dt: 14.05.2019.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram - M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District - Operating the industry without obtaining CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof - Creation of air pollution in the surrounding area - Closure Orders - Issued - Reg.

- Ref :
1. Hon'ble NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt:03.03.2017.
 3. Public complaints received against the industry regarding causing of air pollution in the surrounding area.
 4. Inspection of your industry by the Board officials on 06.03.2019.
 5. TSPCB, RO, Show cause notice dated 15.03.2019.
 6. The Board office mail dt 02.05.2019.
 7. T. O. Lr No. Gen-173/TSPCB/ZO/RCP/2019, dated 10.05.2019.
 8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 14.05.2019.

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1. WHEREAS you have been operating the stone crusher located at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District in the name of M/s.Sri Sai Balaji Rock, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.
2. WHEREAS, you have been operating the industry without taking adequate Water & Air Pollution Control Measures and without having CFO of the Board as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and its amendments thereof.
3. WHEREAS vide ref. 1st cited, the Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.
4. WHEREAS vide ref. 2nd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".
5. WHEREAS, the Board vide reference 3rd cited has received a telephonic complaint from Sri. P. Srinivas, Advocate, Dr. B. R. Ambedkar Law Chambers and Sri P. Venkateshwar Rao, R/o Kollur (V) regarding illegal operation of the stone crushers without obtaining CFE/CFO of the Board and causing air pollution in the surrounding areas.

6. WHEREAS, vide reference 4th cited, the Board Officials have inspected your industry and following violations were observed:
- i. The crusher is operating without obtaining CFE /CFO of the Board.
 - ii. The crusher is located at a distance of 100 mtrs from the Outer Ring Road.
 - iii. The crusher falls within the 10 Kms radius of Osman Sagar and Himayat Sagar Lakes.
 - iv. The crusher has not taken the following Air Pollution Control measures:
 - a. Not provided cladding to the primary, secondary crusher and vibrating screen.
 - b. Not covered the belt conveyors with metal sheets.
 - c. Not provided dust bunker and also not covered conveyor belts with MS sheet.
 - d. Not constructed wind-breaking walls.
 - e. Not constructed metal roads within the premises.
7. WHEREAS as per the G.O.Ms. No. 111, dated 08.03.1996, the Government has prohibited polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution.
8. WHEREAS vide reference 5th cited, the Regional Office, Sangareddy has issued a show cause notice to your industry based on the observations made during inspection.
9. WHEREAS vide reference 7th cited, this office issued notices to your industry on 10.05.2019 to attend before the legal hearing on 14.05.2019 at TSPCB, Zonal office, R.C.Puram.
10. WHEREAS, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 14.05.2019 wherein the AEE, RO, Sangareddy, representatives of the industries and the complainants have attended the legal hearing. The complainants informed that the crushers are located adjacent to the Outer Ring Road and causing severe dust pollution in the surrounding areas thereby causing health problems to them. They further stated that, the crushers are creating more air pollution during night times. The representative of the industry has informed that they will take measures to control the air pollution and apply for CFO of the Board and also requested not to initiate action against them. The AEE, RO, Sangareddy informed that the crushers are operating without permissions of the Board and are located adjacent to the Outer Ring Road and within 10 KM radius of Himayat Sagar & Osman Sagar Lakes. The committee observed that the industry is operating without obtaining Consents of the Board and causing air pollution in the surrounding area. After detailed discussions, the committee recommended to issue closure order to your industry.
11. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry without having Consent of the Board, not provided requisite air pollution control systems and causing pollution in the surrounding area which is the violation of the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and their amendments thereof. Under the Powers vested with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments thereof and under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and its amendments and for the reasons

discussed above, the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.

12. You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
13. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments.

The orders will take effect from today i.e., 14.05.2019.

To
M/s. Sri Sai Balaji Rock,
Sy. No. 193 & 194, Kollur (V),
Ramachandrapuram (M), Sangareddy District.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Conv to :

1. The District Collector, Sangareddy District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Sangareddy, Medak District for information and necessary action.
3. The JCEE, Board Office for information and necessary action.
4. The E.E. R.O. Sangareddy for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
5. Concerned file.

Venkat (Venkat)
8880887083



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-468

Dt: 14.05.2019.

Sub : TSPCB, ZO, R.C.Puram – M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without having CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Creation of air pollution in the surrounding area – Closure Orders – Issued – Disconnection of power supply – Orders – Issued – Reg.

Ref: TSPCB Order No. GEN-173/TSPCB/ZO/RCP/LH/2019-469, Dt: 14.05.2019.

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The T.S. Pollution Control Board has issued Closure Order to M/s.Sri Sai Balaji Rock, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in view of the pollution being caused by the industry.

Under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s.Sri Sai Balaji Rock, Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

The Superintending Engineer, TSSPDCL, Sangareddy is requested to carry out the orders of the Board and report compliance within 48 hours.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy, Sangareddy District.

Copy to :

1. The District Collector, Sangareddy District for favour of information.
2. The E.E., TSPCB, RO, Sangareddy for information and he is directed to ensure that power supply is disconnected to the above industry. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
3. Concerned file.

Annexure - X

[3162]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TWENTY SIXTH DAY OF JULY TWO THOUSAND AND NINETEEN

:PRESENT:
 THE HONOURABLE SRI JUSTICE A. RAJASHEKER REDDY
 AND
 THE HONOURABLE SRI JUSTICE P NAVEEN RAO



IA No. 1 OF 2019
 IN
 WP NO: 15471 OF 2019

Between:

M/s.D.S.R., Educational Society, A society registered under the Societies Registration Act, With Registration No.224/2010, having its office at Plot No.901, II Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad, Rep. by its President Sri D.Sudhakar Reddy

...Petitioner
 (Petitioner in WP 15471 OF 2019
 on the file of High Court)

AND

1. The State of Telangana, Rep. by its Principal Secretary, EFS and TD, Secretariat Building, Hyderabad.
2. The District Collector, Sanga Reddy District, Sanga Reddy.
3. The Chairman, Telangana State Pollution Control Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
4. The Telangana State Pollution Board, Rep. by its Member Secretary, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
5. The Joint Chief Environmental Engineer, Zonal Office, 25-35/11, Tulasi Reddy Complex, II Floor, Opp. Government ITI College, R.C.Puram, Medak District..
6. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Co. Ltd., (TSSPDCL) Sanga Reddy, Sanga Reddy District.,
7. Sri Sai Balaji Rock, Sy.Nos.192, 193 and 194, Kollur Village, Opp. Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District, represented by its Managing Partner.
8. Asian Timber Estate, Sy.Nos.192, 193 and 194, Opp Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District., rep. by its Proprietor Chadalavada Srinivasa Rao.

...Respondents
 (Respondents in-do-)

Counsel for the Petitioner : Sri M MOHAN RAO
 Counsel for the Respondent No.2: GP FOR REVENUE (TG)
 Counsel for the Respondent Nos.1,3 to 5: Smt. Padmaja Reddy
 Counsel for the Respondent 6 to 8 : R. Vinod Reddy

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the sixth respondent to implement immediately the closure order dated 14-05-2019 No.GEN-173/TSPCB/ZO/RCP/LH/2019-468, dated 14-05-2019 issued by fifth Respondent followed by orders vide Letter No.659/PCB/R0-1/SRD/2019- 4867 by way of reminder dated 17-06-2019 issued by the Environmental Engineer, Regional Office-I, Sanga Reddy, by disconnecting the power supply to the seventh respondent unit forthwith, pending disposal of WP No. 15471 of 2019, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following. (The receipt of this order will be deemed to be the receipt of notice in the case).

ORDER:

The case of the petitioner-society is that basing on its complaint, 4th respondent issued proceedings in order No.GEN-173/TSPCB/ZO/RCP/LH/2019-468, dated 14-05-2019 directing the 6th respondent to disconnect power supply to 7th respondent-unit. The grievance of the petitioner is that when the said order is not being implemented, the petitioner has made further application on 12-07-2019 and the 4th respondent issued letter dated 17-06-2019 to the 6th respondent to implement the proceedings, dated 14-05-2019. In spite of the same, no action has been taken.

Heard learned counsel for the petitioner and learned Standing Counsel for the 4th respondent.

In view of the facts and circumstances of the case, there shall be interim direction to the 6th respondent forthwith to take action on the proceedings dated 14-05-2019 issued by the 4th respondent, if the same is not suspended by any Court and is in operation.

Sd/- K.SAILESHI
ASSISTANT REGISTRAR

//TRUE COPY//

For ASSISTANT REGISTRAR

To,

1. The Principal Secretary, EFS and TD, State of Telangana, Secretariat Building, Hyderabad.
2. The District Collector, Sanga Reddy District, Sanga Reddy.
3. The Chairman, Telangana State Pollution Control Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
4. The Telangana State Pollution Board, Rep. by its Member Secretary, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
5. The Joint Chief Environmental Engineer, Zonal Office, 25-35/11, Tulasi Reddy Complex, II Floor, Opp Government ITI College, R.C.Puram, Medak District.
6. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Co. Ltd., (TSSPDCL) Sanga Reddy, Sanga Reddy District.
7. The Managing Partner, Sri Sai Balaji Rock, Sy.Nos.192, 193 and 194, Kollur Village, Opp Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District.
8. Sri Chadalavada Srinivasa Rao, Proprietor, Asian Timber Estate., Sy.Nos.192, 193 and 194, Opp Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District.(1 to 8 By RPAD)
9. One CC to SRI M MOHAN RAO, Advocate [OPUC]
10. Two CCs to GP FOR REVENUE (TG), High Court at Hyderabad. [OUT]
11. Two spare copies

HIGH COURT

ARR,J & PNR,J

DATED:26/07/2019

ORDER

I.A.NO.1 OF 2019
IN
WP.No.15471 of 2019

INTERIM DIRECTION



Annexure - 81



HIGH COURT FOR THE STATE OF TELANGANA [3162]
AT HYDERABAD

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND NINETEEN

:PRESENT:
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY
AND
THE HON'BLE SRI JUSTICE P NAVEEN RAO

WRIT PETITION NO: 20561 OF 2019

Between:

M/s.D.S.R.Educational Society, A society registered under the Societies Registration Act, With Registration No.224/2010, having its office at Plot No.901, II Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad, Rep.by its President Sri D.Sudhakar Reddy

....Petitioner

AND

1. The State of Telangana, Rep.by its Principal Secretary, EFS & TD, Secretariat Building, Hyderabad.
2. The District Collector, Sanga Reddy District, Sanga Reddy.
3. The Chairman, Telangana State Pollution Control Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
4. The Telangana State Pollution Board, Rep.by its Member Secretary, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
5. The Joint Chief Environmental Engineer, Zonal Office, 25-35/11, Tulasi Reddy Complex, II Floor, Opp: Government ITI College, R.C.Puram, Medak District.
6. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Co. Ltd.,(TSSPDCL) Sanga Reddy, Sanga Reddy District.
7. M/s Gold Dust Ventures LLP, Sy.Nos.192 to 198, Kollur Village, Opp. Birla Open Minds International School, Kollur Village, Ramchandrapuram Mandal, Sanga Reddy District., represented by it's Partner.
8. Asian Timber Estate, Sy.Nos.192, 193 and 194, Opp. Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District., rep.by its Proprietor Chadalavada Srinivasa Rao.

....Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the inaction of the Respondents 3 to 5 in not initiating any legal action against Respondent No. 7 inspite of the 5th Respondents directions dated 8-8-2019 as illegal, arbitrary and ab-initio void and also to direct respondents 3 to 5 to ensure that the illegal stone crushing activity of the Seventh Respondent be closed immediately and to seize the unit and the machinery, to avoid future misuse by the Seventh Respondent;

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondents 3 to 5 to immediately seize the seventh Respondents unit and also to pass a closure order as the said business is without any permissions and is illegal apart from causing great damage to children and others health and for causing damage to the environment, pending adjudication of the writ petition, pending disposal of WP.No.20561 of 2019, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of MR.M.MOHAN RAO Advocate for the Petitioner and GP FOR ENVIRONMENT (TG) for the Respondent No.1 and GP for Revenue (TG) for Respondent No.2 and standing counsel for Pollution Control Board for Respondents 3 to 5 and Sri.R.Vinod Reddy, standing counsel for Respondent No.6, the Court made the following.

ORDER

Learned counsel for the petitioner submits that pursuant to the orders passed by this Court in I.A.No.1 of 2019 in WP.No.15471 of 2019, the 6th respondent disconnected power supply to the 7th respondent stone crushing unit as it is causing health hazards to the residents especially school going children and teachers, but in spite of the same again, the 7th respondent is running the stone crushing unit with the help of generators.

Learned standing counsel for the 6th respondent seeks time for getting instructions.

Post on 15-11-2019

In the meanwhile, there shall be interim direction to respondents 4 and 5 to ensure that the 7th respondent do not carry on crushing operations in the premises in question.

SD/- M.MANJULA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, EFS & TD, State of Telangana, Secretariat Building, Hyderabad.
2. The District Collector, Sanga Reddy District, Sanga Reddy.
3. The Chairman, Telangana State Pollution Control Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
4. The Member Secretary, The Telangana State Pollution Board, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
5. The Joint Chief Environmental Engineer, Zonal Office, 25-35/11, Tulasi Reddy Complex, II Floor, Opp: Government ITI College, R.C.Puram, Medak District.
6. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Co. Ltd.,(TSSPDCL) Sanga Reddy, Sanga Reddy District.
7. The Partner, M/s Gold Dust Ventures LLP, Sy.Nos.192 to 198, Kollur Village, Opp. Birla Open Minds International School, Kollur Village, Ramchandrapuram Mandal, Sanga Reddy District.
8. Chadalavada Srinivasa Rao, Proprietor, Aashan Timber Estate, Sy.Nos.192, 193 and 194, Opp. Birla Open Minds International School, Kollur village, Ramchandrapuram Mandal, Sanga Reddy District. (RR-1 to 9 by RPA)
9. One CC to SRI. M MOHAN RAO Advocate [OPUC]
10. Two CCs to GP FOR ENVIRONMENT (TG) ,High Court Of Judicature at Hyderabad. [OUT]
11. Two CCs to GP FOR REVENUE (TG) ,High Court Of Judicature at Hyderabad. [OUT]
12. One spare copy

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HIGH COURT

ARR,J & PNR,J

DATED; 18.10.2019

NOTE: POST ON 15.11.2019

WP.NO.20561 OF 2019

INTERIM DIRECTION

21 OCT 2019
HON. JUDGE

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Answer - XI



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 052.
Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No. SRD/530/PCB/ZO/RCP/LH/2019-1212

Dt: 10.12.2019.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the unit without obtaining CFE & CFO of the Board – Non compliance of the Board Norms & directions – Public complaint received against your industry - Causing of pollution in the surrounding area – Closure order – Issued – Reg.

- Ref :**
1. Industry's CFO application received through TSIPASS on 24.03.2019 at TSPCB, RO, Sangareddy.
 2. TSPCB, RO, Sangareddy verification report received through mail on on 10.04.2019.
 3. CFO Committee meeting held on 10.04.2019 at TSPCB, Zonal Office, R.C.Puram.
 4. T.O. Rejection order No. SRD/530/PCB/ZO/RCP/2019-363, Dt 15.04.2019.
 5. Public complaints received against the industry regarding causing of air pollution in the surrounding area.
 6. Telephonic instructions from Board office, Hyderabad on 30.07.2019 & 01.08.2019 to TSPCB, RO, Sangareddy.
 7. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 07.08.2019.
 8. T. O. Directions order No. SRD/530/PCB/ZO/RCP/LH/2019-839 Dt: 08.08.2019.
 9. Writ Petition No.20561 of 2019 filed by M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad against M/s.Gold Dust Ventures LLP Stone Crusher, Kollur (V).
 10. Interim direction dated:18.10.2019 of the Hon'ble High Court in Writ Petition No.20561 of 2019.
 11. Instructions of TSPCB, Board office received through mail dated 03.12.2019.
 12. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 10.12.2019.

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WHEREAS, you have established the stone crusher located at Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District in the name of M/s. Gold Dust Ventures LLP and engaged in manufacture of Stone Metal Chips.

WHEREAS, vide ref. 4th cited, the Board has rejected the CFO application of the industry as the industry falls within 10 Kms radius of Osman Sagar and Himayat sagar Lakes and the Board is not permitting establishment of any new industry within 10 Km radius of OSL & HSL as per the directions of Hon'ble Supreme Court in CA Nos.368-371 & 373 of 1998 and subsequent Board's circulars issued in 2001 & on 15.02.2018.

WHEREAS, vide reference 5th cited, the Board has received Telephonic complaint regarding illegal operation of the stone crushers in Kollur area without obtaining CFE/CFO of the Board.

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WHEREAS, the Board Officials have inspected the area and the EE RO Sangareddy has submitted detailed report to Board office. Accordingly, vide reference 6th cited, the Board Office has instructed this office to take action against the stone crusher, as the unit is established even though the Board has rejected the CFO application of the industry.

WHEREAS vide reference 7th cited, the Zonal Office, R.C.Puram has reviewed the issue before the Taskforce committee meeting held on 07.08.2019 and issued certain directions to the industry with a condition to stop the erection activities immediately and not to start production activities till obtaining permissions from the Board vide reference 8th cited.

WHEREAS vide reference 9th cited, M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad has filed a Writ Petition No.20561 of 2019 against M/s.Gold Dust Ventures LLP Stone Crusher, Kollur (V), Ramachandrapuram (M), Sangareddy District before the Hon'ble High Court.

WHEREAS vide reference 10th cited, the Hon'ble High Court has passed an Interim direction dated: 18.10.2019 directing the 4th and 5th respondent (the Member Secretary and the Joint Chief Environmental Engineer, Zonal Office, R.C.Puram, TSPCB) to ensure that the 7th respondent i.e., M/s.Gold Dust Ventures LLP Stone Crusher do not carry on crushing operation in the premises.

WHEREAS the TSPCB, Board office vide reference 11th cited, has instructed the JCEE, ZO, RC Puram to initiate action against the industry as huge heaps of crushed material were observed in the premises of stone crusher, which is indicating that the crusher is being operated intermittently, in spite of issuing closure order / directions by the Board.

WHEREAS, the case was placed before the Taskforce Committee of Zonal Office, TSPCB, R.C.Puram on 10.12.2019. The Committee has examined the Regional Officer inspection report dated 05.12.2019 addressed to the Board office and noted that huge heaps of crushed material were observed in the premises of stone crusher indicating that the crusher is being operated intermittently, in spite of issuing directions by the Board for not operating the crusher till obtaining permissions of the Board. After detailed discussions, the committee recommended to issue Closure Order to the industry for operating the crusher without obtaining CFE & CFO of the Board and also in view of the interim order passed by the Hon'ble High Court directing not to carry crushing operations in the premises.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry without having CFE & CFO of the Board, which is the violation of the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and its amendments thereof and not taken any air pollution control measures causing Air & Water pollution problems. Under the Powers vested with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments thereof and under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and its amendments thereof and for the reasons stated above, the Board hereby issues Closure Order to your industry, in the interest of protecting public health and Environment.

You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 and its amendments and under Section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 and its amendments.

The orders will take effect from today i.e., 10.12.2019.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Gold Dust Ventures LLP,
Sy.No.192 to 198, Kollur (V),
Ramachandrapuram (M),
Sangareddy District.

Copy to:

1. Copy submitted to the Superintending Engineer (Operations), TSSPDCL, Sangareddy, Sangareddy District for information and necessary action.
2. Copy to the E.E. R.O. Sangareddy for information and to implement the Closure Order immediately. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
3. Copy to M/s. D.S.R Educational Society, Office at Plot No. 901, IInd Floor, DSR Tranquil, Ayyappa Society, Madhapur, Hyderabad District for information.
4. Concerned file.



Regd. Post with Ack. due

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website: tpcb.cgg.gov.in

Order No.SRD-530/TSPCB/ZO/RCP/LH/2019-12-13

Dt: 10.12.2019.

Sub: TSPCB, ZO, R.C.Puram – M/s. Gold Dust Ventures LLP , Sy.No.192 to 198 , Kollur (V), Ramachandrapuram (M), Sangareddy District – Operating the unit without obtaining CFE & CFO of the Board – Non compliance of the Board Norms & directions – Public complaint received against your industry - Causing of pollution in the surrounding area – Closure Orders – Issued – **Disconnection of power supply – Orders – Issued – Reg.**

Ref: TSPCB Order No.SRD-530/TSPCB/ZO/RCP/LH/2019-12-13, Dt: 10.12.2019.

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The T.S. Pollution Control Board, vide reference cited above, issued Closure Orders to M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for causing the water & air pollution problems in the surrounding area. A copy of the closure order is herewith enclosed.

In view of the above, under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District.

You are requested to carryout the orders of the Board and report compliance within 48 hours.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy,
Sangareddy District.

1. Copy to the E.E., TSPCB, RO, Sangareddy with a direction to follow up for implementation of Closure orders.
2. Concerned file.

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Annexure - XIV

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TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy Dist - 502 032.
Phone : 08455 280477, Website:tspcb.egg.gov.in

BY REGD. POST WITH ACK. DUE

Order No.SRD/ TSPCB/ZO/RCP/LH/2020- 724

Dt: 24.07.2020.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without obtaining CFE/CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Public complaint received against the industry-Non compliance of Board Norms– Closure Orders - Issued – Reg.

- Ref :
1. Hon'ble NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Lr.No.D3/2731/2018,dated:28.06.2020 received from the Office of the District Collector, Sangareddy District at RO Sangareddy.
 4. Inspection of the industry by the PCB officials on 01.07.2020.
 5. Show Cause Notice issued to the crusher vide lr.dated:02.07.2020
 6. TSPCB, RO, Sangareddy report received on 16.07.2019.
 7. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 24.07.2020.

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WHEREAS you have been operating a unit located at Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District in the name of M/s. Hanuma Enterprises involved in operating stone crusher.

WHEREAS vide ref. 1st cited, the Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.

WHEREAS vide ref. 2nd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".

WHEREAS, vide reference 3rd cited, the Boards has received a letter from District Collector, Sangareddy enclosing a copy of the complaint/legal notice received from Sri. Narasima Rao K.S.A, Advocate, R/o Jubilee Hills, Hyderabad regarding illegal operation of the crusher in Kollur and Osman Nagar Villages without obtaining CFE/CFO of the Board .

WHEREAS vide reference 4th cited, the Board officials have inspected your industry and Sri. Chary, Supervisor was present and the following observations were made during the inspection:

1. M/s. Hanuma Enterprises located at Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District and engaged in stone crushing activity and was not in operation.
2. The crusher is located within the 10 kms. radius of Osman Sagar and Himayat Sagar Lakes.
3. The crusher has not provided cladding to the primary, secondary crusher and vibrating screen.
4. The crusher has not covered the belt conveyors with metal sheet.
5. The crusher has not provided dust bunker and also not covered material conveyors with MS sheet.
6. The crusher has not constructed wind – breaking walls.
7. The crusher has not constructed metal roads within the premises.

For HANUMA ENTERPRISES

For HANUMA ENTERPRISES

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WHEREAS vide reference 5th cited, the EE, RO, Sangareddy has issued a Show Cause Notice to your industry for the above non compliances.

WHEREAS vide reference 6th cited, the EE, RO, Sangareddy has submitted a report for placing the issue before the External Advisory Committee for taking suitable action against the industry.

WHEREAS, vide reference 7th cited, the case was placed for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 24.07.2020 and the committee observed that the unit is operating without valid consent of the Board and for not taking adequate air pollution control measures creating air pollution problems in the surrounding area. After detailed discussions, the committee recommended to issue Closure Order to the industry for operating the unit without CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating without obtaining CFO of the Board and creating air & water pollution problems in the surrounding area, which is the violation of the provisions of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988. Under the Powers vested with the TS Pollution Control Board under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and for the reasons stated above, the Board hereby issues closure orders to your industry, in the interest of protecting public health and Environment. You are also hereby directed to stop the manufacturing activities with immediate effect from date of issue of this order.

You are directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., from 24.07.2020.

24/7/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Hanuma Enterprises,
Sy. No. 12E, Osman Nagar (V),
Ramachandrapuram (M),
Sangareddy District.

Copy to:

1. The District Collector, Sangareddy District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Sangareddy District for information and necessary action.
3. The E.E. R.O. Sangareddy for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E. is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E. is directed to note KWH (Units) and hour meter readings of DG sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected.
4. Concerned file.
5. Sri. Narasima Rao K.S.A, Advocate, R/o Jubilee Hills, Hyderabad for kind information.

For M/s. Hanuma Enterprises

For M/s. Hanuma Enterprises



TELANGANA STATE POLLUTION CONTROL BOARD
 Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
 Opp. Govt. ITI College, R.C.Puram, Medak Dist - 502 032.
 Phone : 08455 280477, Fax : 08455 280377

BY REGD. POST WITH ACK. DUE

Order No.SRD/ TSPCB/ZO/RCP/LH/2020-

Dt: 24.07.2020.

Sub : TSPCB, ZO, R.C.Puram – M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District – Operating the industry without obtaining CFO of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and their amendments thereof – Public complaint against the industry-Non compliance of Board Conditions – Closure Orders - Issued – Disconnection of power supply – Orders – Issued – Reg.

Ref : TSPCB Order No. SRD/TSPCB/ZO/RCP/LH/2020- , Dt: 24.07.2020.
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The T.S. Pollution Control Board has issued Closure Order to M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for causing the water & air pollution problems in the surrounding area. A copy of the closure order is herewith enclosed.

In view of the above, under the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, and condition No.42.2 of TSSPDCL terms and conditions of supply, the T.S. Southern Power Distribution Company of Ltd. is hereby directed to disconnect the power supply to M/s. Annapurna Rice Mills (P) Ltd., Sy.No.63 & 64, Kistapuram (V), Miryalguda (M), Nalgonda District.

The Superintending Engineer, TSSPDCL, Sangareddy is requested to carry out the orders of the Board and report compliance within 48 hours.

Handwritten signature
 24/7/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER
 63

Handwritten mark
 XTo
The Superintending Engineer (Operations),
TSSPDCL, Sangareddy,
Sangareddy District.





M. Venkanna,
Environmental Engineer

Lr.No./Complaint/PCB/RO.I-RRD/2020- 1636

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in
Date: 18.11.2020

To
The Revenue Divisional Officer,
Rajendranagar Division,
Rangareddy District.

ANNEXURE - B

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued – Stone Crushers / Ready Mix Plants Continuing operations with DG Set in Rajendranagar Division - Action Requested - Reg.

Ref:

1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
5. T.O.Letter dated .12.2019
6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
7. T.O. Letter addressed to Thasildhar, Gandipet dated: 02.12.2019 & 08.10.2020
8. Meeting held at Collectorate, Rangareddy District on 17.11.2020.

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

It is further submitted that, during meeting held at Collectorate, Rangareddy District on 17.11.2020, the General Manager, District Industries Centre, Rangareddy District has informed that, the stone crushers and Ready mix plants are operating in spite of issuing closure orders by Pollution Control Board. The EE, Pollution Control Board has informed that, they have requested the concerned MRO for seizing of generator as the units are operating using diesel generator. The Thasildhar, Gandipet Mandal informed that, they have seized the DG sets, but the units are broken the seal and operating.

The District collector directed the EE, Pollution Control Board to address a letter to the Revenue Divisional officer with a request to seize the diesel generators. In this regard, it is requested to seize the DG sets of the following stone crushers and Ready mix plants.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Pullur Constructions, Unit-I & II, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy. No. 239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. My Home Crushers (formerly M/s. Aqua Space Developers Pvt. Ltd. / M/s. Laxmi Narasimha Stone Crusher), Vattinagulapally, Gandipet, RR District.
9. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.
10. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Sy. No. 42, Kothwalguda (v), Shamshabad Mandal, Rangareddy District
11. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District
12. M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad (M), Rangareddy District
13. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
14. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
15. M/s. Shama Metal Industry, Kothwalguda, Shamshabad, RR District
16. M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District
17. M/s. Sree Rock Sand Minerals (formerly Ganesh Metal Industries), Sy.No.36,Gopanpalli, Serilingampally, RR District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises(Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District

12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)
24. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
25. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
26. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District
27. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District
28. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District
29. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
30. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
31. M/s. Apex Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
32. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
33. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District
34. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
35. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
36. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
37. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide order dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana

State Pollution Control Board, dated 02.08.2019 and Hon'ble High Court vide order dated 22.01.2020 directed the Thasildhar, Shankarpally to take action on the RMC Plants.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushes & Ready Mix Plants not to operate.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Encl: Closure orders

Copy submitted to Zonal office, TSPCB, Begumpet, Hyderabad for kind information and necessary action.

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY

WRIT PETITION (PIL) No.170 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed this petition stating that heavy crushers and cement ready mix concrete industries are functional in and around the village of Vatinagulapally, in violation of G.O.Ms.No.111, dated 08.03.1996 and it is creating pollution in the entire township.

This Court had issued notice in the matter and a detailed and extensive report has been filed by the Pollution Control Board. The Report submitted by the Pollution Control Board reads as under:

"It is to submit that a W.P.No.170 of 2020 is filed by Marri Gopal Reddy, Vattinagulapally, RR District, with a prayer that this Hon'ble High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not taking any action on the representation of the petitioner dated 07-04-2018 in removing the pollution heavy crushers and Cement Ready mix concrete heavy industries in and around the village of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State as arbitrary, illegal and in violation of G.O.Ms.No.111 Municipal Administration and Urban Development (II) Department dt:08-03-1996 and consequently direct the respondents not to allow any sort of dumping of garbage in and around the village of Vattinagulapally, Gandipet Mandal, Rangareddy District, Telangana State and be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

In this regard, the following is submitting:

1. It is to submit that, the W.P.No.170 of 2020 was filed by Marri Gopal Reddy, Vattinagulapally, RR District Stone Crushers & Ready Mix plants in and around Vattinagulapally, Gandipet, Rangareddy District.
2. The Board has not permitted any quarry/crushers within the 10 km radius of Himayathsagar and Osmansagar Lakes. However, the Board has issued closure orders to all the units located within the 10 km radius of Himayathsagar and Osmansagar Lakes. The details are as follows:

Sl.No.	Name of the Stone Crusher	Action Taken by the Board
1.	M/s. Teja Crusher, Sy.No.141, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 20.07.2019
2.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy.No.246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
3.	M/s. Kore Stone Minerals, Sy.No.281, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020
4.	M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy.No.239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL
5.	M/s. Adeshwar Traders (Vensai Metal), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
6.	Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL

Ready Mix Concrete (RMC):

Sl.No.	Name of the RMC	Action Taken by the Board
7.	M/s. SVR Infra Reddy Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
8.	M/s. Krishnamani Enterprises (Formerly M/s.Best RMC), Sy.No.57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
9.	M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
10.	M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
11.	M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
12.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-I, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
13.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-II, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
14.	M/s. Taktha Concrete, Sy.No.147, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
15.	RDC Concrete India Pvt Ltd, Sy.No.270, Plot No.15, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
16.	M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy.No.326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
17.	M/s. Best Concrete, Unit-II, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 01.04.2017

18.	M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
19.	M/s. SSR Concrete, Sy.No.289, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
20.	M/s. Balaji RMC, Sy.No.4, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
21.	M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
22.	M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
23.	M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
24.	M/s. Giridhari Homes RMC, Kismatpur (V), Gandipet (M), Rangareddy District.	Closure order issued on 26.10.2019
25.	M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
26.	M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District.	Closed
27.	M/s. Vasavi Developers., Sy.No.258, Narsingi (V), Gandipet (M), Rangareddy District	Closure order issued on 30.09.2020

The undersigned also requested Tahsildhars, Gandipet Mandal on 02.12.2019 to seize the industries as the industries are operating in spite of issuing closure orders by the TSPCB.

It is further submit that, W.P.No.12022 of 2020 & W.P.No.268 of 2012 is also filed before the Hon'ble High Court, Telangana."

The Report makes it very clear that orders have been issued from time to time for closure of industries and the Tahsildars have also been directed to seize the material and to ensure closure of industries. The Report is dated 09.08.2021.

Learned counsel for the Pollution Control Board has also stated that large number of industries are already closed and now it is for the District Administration (Tahsildars) to ensure compliance with the order passed by the Pollution Control Board.

Learned Government Advocate for Revenue was fair enough in informing this Court that in case any industry, in spite of there being a closure order, is functioning, within ten (10) days the

Tahsildar having jurisdiction in the matter shall take action and shall ensure the closure of such industry.

Resultantly, the Writ Petition stands disposed of with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance within ten (10) days to the Registrar General of this Court. It is made clear that we have not commented upon the closure orders on merits.

The miscellaneous petitions, if any, pending in this Writ Petition shall also stand closed. There shall be no order as to costs.

SATISH CHANDRA SHARMA, CJ

A. RAJASHEKER REDDY, J

20.10.2021
ES

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

WRIT PETITION No.12022 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed the present writ petition stating that illegal and unauthorised stone crushing activities within 10 kms radius of Himayathsagar and Osmansagar lakes are going on and they should be stopped forthwith.

This Court has issued notices in the matter and the Telangana State Pollution Control Board (hereinafter referred to as, the Board) has filed an exhaustive report giving all the minute details of the various stone crushers and has brought on record the closure orders issued by the Board.

Learned Standing Counsel for the Board has stated before this Court that after passing the closure orders, the revenue authorities have been informed in the matter to take stern action and to ensure that no mining activity/crushing activity takes place. Learned Government Pleader for Revenue, at this Stage, has stated before this Court that the orders passed by the Board shall be implemented positively within four weeks, if they have not been implemented so far.

Resultantly, the present writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no

mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this Court shall be taking *suo motu* contempt proceedings against the revenue authorities.

Let a compliance report be filed before the Registrar General of this Court positively within a period of six weeks.

The miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SATISH CHANDRA SHARMA, CJ

ABHINAND KUMAR SHAVILI, J

18.01.2022
vs



M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 876

Date: 23.12.2021

To
**The Tahsildhar,
Gandipet Mandal,
Rangareddy District**

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 11. T.O.Letter dated 01.11.2021
 12. Member Secretary, TSPCB Note Orders dated 09.12.2021
 13. Board Office mail dated 09.12.2021

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District

2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

Vide reference 11th cited, this office has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

Subsequently, the Member Secretary, TSPCB has directed the EE, RO, Rangareddy District to co-ordinate with the Revenue Department Authorities and seize the illegally operating Stone Crushers / RMC Plants, vide reference 12th & 13th cited.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushes & Ready Mix Plants falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,



ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

Encl: As above



TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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ANNEXURE - E (2)

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 977

Date: 21.01.2022

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

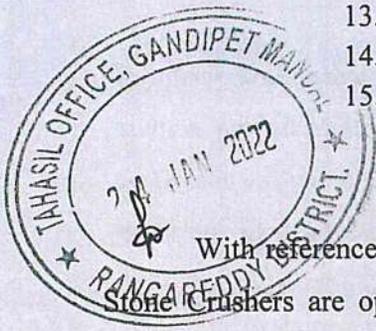
Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution in the surroundings - Closure Orders Issued - Continuing operations with DG Set – Requested to implement the Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020- Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019.
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 11. T.O.Letter dated 01.11.2021
 12. Member Secretary, TSPCB Note Orders dated 09.12.2021
 13. Board Office mail dated 09.12.2021
 14. T.O. Lr.No./Complaint/PCB/RO.I-RRD/2022-876 Dated: 23.12.2021
 15. Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers are operating on diesel generator.



Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Any stone crusher established and operating illegally in G.O.Ms No. 111 area.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

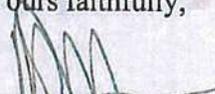
This office vide letters dated: 01.11.2021 & 23.12.2021 has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

The Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

In view of the above, it is requested to seize the DG Sets and confiscate the stone crushers under Section 133 CrPC and direct the above Stone Crushers falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER

Encl: As above



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TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 978

Date: 21.01.2022

To
The Tahsildhar,
Serilingampally Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution in the surroundings - Closure Orders Issued - Continuing operations with DG Set – Requested to implement the Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020- Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 10. Emails received from Board Office on 18.10.2021 & 23.10.2021
 11. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 12. T.O.Letter dated 01.11.2021
 13. Member Secretary, TSPCB Note Orders dated 09.12.2021
 14. Board Office mail dated 09.12.2021
 15. T.O. Lr.No./Complaint/PCB/RO.I-RRD/2022-878 Dated: 23.12.2021
 16. Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers are operating on diesel generator.

24 JAN 2022

శిరిలింగంపల్లి మండలము
రంగారెడ్డి జిల్లా.

Stone Crushers:

1. M/s. Sree Sand Mineral, Gowlidoddi, Gopanpalli, Serilingampally, RR District
2. M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District
3. Any stone crusher established and operating illegally in G.O.Ms No. 111 area

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers operating without consent of the Board and causing air pollution in the surrounding areas.

In the similar case, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar, Gandipet to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

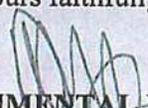
This office vide letters dated: 01.11.2021 & 23.12.2021 has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

The Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

In view of the above, it is requested to seize the DG Sets and confiscate the stone crushers under Section 133 CrPC and direct the above Stone Crushers falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,


ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board
 Regional Office, D.D. District

Encl: As above



67

TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022-979

Date: 21.01.2022.

To
The Tahsildhar,
Shamshabad Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution in the surroundings - Closure Orders Issued - Continuing operations with DG Set – Requested to implement the Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020- Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated .10.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. T.O.Letter dated 01.11.2021
 11. Member Secretary, TSPCB Note Orders dated 09.12.2021
 12. Board Office mail dated 09.12.2021
 13. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2022-875 Dated: 23.12.2021
 14. Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020

* * *

With reference to the above subject matter, it is to inform that, the Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following Stone Crushers are operating on diesel generator.

Stone Crushers:

1. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Sy. No. 42, Kothwalguda (v), Shamshabad Mandal, Rangareddy District
2. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District
3. M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad (M), Rangareddy District
4. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
5. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
6. M/s. Shama Metal Industry, Kothwalguda, Shamshabad, RR District
7. Any stone crusher established and operating illegally in G.O.Ms No. 111 area.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers operating without consent of the Board and causing air pollution in the surrounding areas.

In the similar case, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar, Gandipet to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

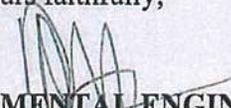
This office vide letters dated: 01.11.2021 & 23.12.2021 has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

The Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

In view of the above, it is requested to seize the DG Sets and confiscate the stone crushers under Section 133 CrPC and direct the above Stone Crushers falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
 Regional Office - I R R District

Encl: As above



ANNEXURE - F

D.Krupanand,
Joint Chief Environmental Engineer

Lr.No.15-RR-I/ZO-HYD/PCB/G.O.Ms.No.111/2022- 1338

Date:17.01.2022

To
The Collector & District Magistrate,
Rangareddy District

Sir,

Sub:- TSPCB – Zonal Office, Hyderabad – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings – Request to direct the Thasildhars for confiscate the stone crushers & RMC Plants under Sec.133 of CrPC - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. Board letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. Board Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. Board Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
 10. Emails received from Board Office on 18.10.2021 & 23.10.2021
 11. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
 12. Board Letter dated 01.11.2021
 13. Member Secretary, TSPCB Note Orders dated 09.12.2021
 14. Board Office mail dated 09.12.2021
 15. Board Letter addressed to Thasildhar, Gandipet, Serilingampally, Shankarpally, Shamshabad on 22.12.2021.
 16. EE, RO- I, Rangareddy District Letter dated 17.02.2021.

తెలంగాణ ప్రభుత్వం
19 JAN 2022
రంగారెడ్డి జిల్లా

* * *

With reference to the above, it is to submit that, the Board has issued closure orders to the stone crusher units and ready mix plants operating within 10kms radius of Himayathsagar and Osmansagar Lakes without obtaining consents of the Board. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

Vide reference 11th cited, this office has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

Subsequently, the Member Secretary, TSPCB has directed the EE, RO, Rangareddy District to co-ordinate with the Revenue Department Authorities and seize the illegally operating Stone Crushers / RMC Plants, vide reference 12th & 13th cited.

Accordingly, the Board requested the Thasildhars to seize the DG Sets and make sure that all the crushers / RMC Plants shall be stopped. However, no reply has received from the Thasildhars with regard to this office letter.

In this regard, it is to submit that the following stone crushers & RMC Plants are operating on DG Sets in spite of issuing closure orders issued by TSPCB. Hence, it is requested to direct the concerned Tahsildhars (Gandipet, Shamshabad, Serilingampally & Shankarpally) to arrange for confiscation of the units under Sec. 133 of Code of Criminal Procedure (CrPC) which deals with the procedure for removal of public nuisance and process thereof.

List of Stone Crushers:

Gandipet Mandal:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

Serilingampally Mandal:

7. M/s. Sree Sand Mineral, Gowlidoddi, Gopanpalli, Serilingampally, RR District

8. M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District

Shamshabad Mandal:

9. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Sy. No. 42, Kothwalguda (v), Shamshabad Mandal, Rangareddy District
10. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District
11. M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad (M), Rangareddy District
12. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
13. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
14. M/s. Shama Metal Industry, Kothwalguda, Shamshabad, RR District

List of Ready Mix Plants:

Gandipet Mandal:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppallaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppallaguda (V), Rajendranagar (M), Rangareddy District

23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Serilingampally Mandal:

24. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangaerddy District

25. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District

26. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District

Shamshabad Mandal:

27. M/s. Apex Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District

28. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District

29. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District

30. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District

Shankarpally Mandal:

31. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District

32. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District

33. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District

34. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District

35. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District

36. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District

37. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District

In view of the above, it is requested to address a letter to the District Collector, Rangareddy District to direct the Thasildhar for confiscate the stone crushers under Sec.133 of CrPC.

Yours faithfully,

JOINT CHIEF ENVIRONMENTAL ENGINEER

Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Zonal Office
Begumpet, Hyderabad-500 016.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

ANNEXURE-G

73

From

D. Amoy Kumar, I.A.S.,
Collector & District Magistrate,
Ranga Reddy District.

To

The Revenue Divisional Officer,
Rajendranagar Division,
Ranga Reddy District.

The Tahsildar,
Serilingampally, Gandipet &
Shamshabad Mandal,
Ranga Reddy District.

Lr. No. LP/769/2022 Dated: 10.03.2022

Sir,

Sub:- LAND PROTECTION - Ranga Reddy District - Rajendranagar Division – Unauthorized Stone Crushing Operations in banned Mandals of Ranga Reddy District i.e., Gandipet, Shamshabad and Serilingampally Mandals and in and around HMDA/ 111 G.O area /FTL/1 KM of either side of ORR, 10 KMS Radius of Himayath Sagar and Osman Sagar Lakes – Causing loss of Government Revenue to the tune of Rs.90 Crores per Annum – Request for dismantling the illegal stone crushing units- Reg.

Ref:- R/o Sri. M. Kamalakar Reddy, President of Crushers Owners Association of Telangana, dt: 03-03-2022.

Kindly peruse the reference cited, wherein Sri. M. Kamalakar Reddy, President of Crushers Owners Association of Telangana, has submitted a representation stating the following facts about the Quarrying & Crushing Industry and requested for redressal of the issues mentioned hereunder:

1. Some of the members who were having quarries granted by dept of Mines and geology and established 63 crushers after taking all the required permission from concerned depts., including PCB in Shamshabad, Rajendranagar Qutbullapur and Serilingampally Mandals which are presently in G.O. No.111 areas.
2. The Government of Andhra Pradesh issued G.O. No. 153 in the year 2002 forming a Committee under the Chairmanship of Collector of Ranga Reddy to identify suitable area and forming mining zones and to shift the Industries located in the above mandals.
3. The Committee identified Bandiravirala and Meerkhanpet quarry area to an extent of 680 acres and 70 acres respectively.
4. The Government insisted the crusher owners to shift all the crushers due to increasing urbanization and protect the water bodies.
5. The Crusher Owners reluctantly shifted the crushers to a distance of 60 Kms from the city limits/aggregates consuming location obeying the Government orders.

6. The Government allotted the areas to different companies for construction and for establishment of software companies.
7. The Government banned the area for any polluting industries including crushers as the same are also in Red Category.
8. About 15 crushers were established taking boulders from the cellars excavated, without any permissions in the same areas vacated by the quarry owners.
9. The crusher owners who are vacated and shifted to 60 Kms established crushers with all permissions spending huge amounts could not sell their products as they have to transport to a distance of 60 Kms.
10. The Residents, institutions and Human rights consumer protection cell approached the NGT due to High pollution of dust, sounds and heavy vehicle traffic on ORR and also to protect the water bodies as per G.O. No. 111.
11. The NGT issued orders on 22-09-2017 directing the pollution control board as well as the Government to take action against officers concerned who are responsible in monitoring such activities and take action against illegal activities carried out without consent.
12. There were two writ petitions filed in the Hon'ble High Court in the year 2020 and court on 18-01-2022 directed the Government to ensure that the orders passed by the Pollution Control Board are implemented and no mining/crushing activity takes place.
13. As per the above the Association approached and made representation to the Member Secretary PCB, District Collector, Ranga Reddy & Director Mines & Geology for implementation of the High Court and NGT orders.
14. All the three MROs of Serilingampally, Gandipet and Shamshabad along with Electricity Dept., Mining Dept., and TSPCB officials visited the crushers and seized them with the help of Revenue Officials.
15. After the seizure of the crushers between 28th Jan 2022 and 3rd Feb, 2022 during the joint inspection by the various departments officials. The stone crushers units have started their operation by breaking the seals and they requested the Member Secretary, TSPCB vide letter dated 09th Feb, 2022 for further action.

Further, he requested to issue necessary instructions to MROs of Serilingampally, Gandipet and Shamshabad Mandals for dismantling the erring stone crusher units.

In this regard, it is hereby instructed to remove illegal stone crushing units, with help of line departments, as per the rules in force and send compliance report in (7) days, positively.

Encls: (As above)

Yours faithfully,


District Collector
Ranga Reddy District.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

ANNEXURE-H

75

From:
K Chandrakala,
Revenue Divisional Officer,
Rajendranagar Division

To:
The District Collector
Ranga Reddy District

Sir

Lr.No. L/2512/2020, Dated:- 23-03-2022

Sub.: - **Land Protection** - Ranga Reddy District - Rajendranagar Division - Unauthorized Stone Crushing Operations in banned mandals of Ranga Reddy District i.e., Gandipet, Shamshabad and Serilingampally Mandals and in and around HMDA/111 G.O. area /FTL/1 KM of either side of ORR, 10 Kms Radius of Himayatsagar and Osmansagar Lakes - Causing loss of Government Revenue to the tune of Rs.90 Crores per Annum - Request for dismantling the illegal stone crushing units - Report submitted - Further instructions sought for - Regarding.

- Ref.: -1. Orders of the Hon'ble Division Bench in W.P (PIL) No. 170 of 2020 dated:- 20-10-2021.
2. The Environmental Engineer, TSPCB, Lr.No. Complaint/PCB/ RO.I-RRD/2020-876, dated: 23-12-2021.
3. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in OA No. 06 of 2022 (SZ) dated:- 17-01-2022.
4. This office letter No. even, dated: 03-02-2022 addressed to the District Collector, Ranga Reddy District.
5. The Collector, R.R. Dist, Lr.No. LP/769/22 dt: 10-03-2022.
6. Tahsildar, Gandipet, Lr.No. B/1961/2019, Dt:- 16-03-2022.

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I invite kind attention to the reference 5th cited, wherein it was informed that, Sri. M. Kamalakar Reddy, President of Crushers Owners Association of Telangana has submitted a representation stating the following facts about the Quarrying and Crushing Industry and requested for redressal of the issues mentioned hereunder:-

1. Some of the members who were having quarries granted by department of Mines and geology and established 63 crushers after taking all the required permission from concerned depts., including PCB in Shamshabad, Rajendranagar Qutbullapur and Serilingampally Mandals which are presently in G.O. No. 111 areas.
2. The Government of Andhra Pradesh issued G.O. No. 153 in the year 2002 forming a committee under the Chairmanship of Collector of Ranga Reddy to identify suitable area and forming mining zones and to shift the industries located in the above mandals.
3. The Committee identified Bandaravirala and Meerkhanpet quarry area to an extent of 680 Acres and 70 Acres respectively.
4. The Government insisted the crusher owners to shift all the crushers due to increasing urbanization and protect the water bodies.
5. The Crusher Owners reluctantly shifted the crushers to a distance of 60 Kms from the City limits/aggregates consuming location obeying the Government orders.

6. The Government allotted the areas to different companies for construction and for establishment of software companies.
7. The Government banned the area for any polluting industries including crushers as the sake area also in Red Category.
8. About 15 Crushers were established taking boulders from the cellars excavated, without any permission in the same areas vacated by the quarry owners.
9. The crusher owners who are vacated and shifted to 60 Kms established crushers with all permissions spending huge amounts could not sell their products as they have to transport to a distance of 60 Kms.
10. The Residents, institutions and Human rights consumer protection cell approached the NGT due to High pollution of dust, sounds and heavy vehicle traffic on ORR and also to protect the water bodies as per G.O. No. 111.
11. The NGT issued orders on 22-09-2017 directing the pollution control board as well as the Government to take action against officers concerned who are responsible in monitoring such activities and take action against illegal activities carried out without consent.
12. There were two writ petitions filed in the Hon'ble High Court in the year 2020 and court on 18-01-2022 directed the Government to ensure that the orders passed by the Pollution Control Board are implemented and no mining /crushing activity takes place.
13. As per the above the Association approached and make representation to the Member Secretary PCB, District Collector, Ranga reddy & Director Mines & Geology for implementation of the High Court and NGT orders.
14. All the three MROs of Serilingampally, Gandipet and Shamshabad along with Electricity Dept., Mining Dept., and TSPCB officials visited the crushers and seized them with the help of Revenue Officials.
15. After the seizure of the crushers between 28th January 2022 and 3rd Feb 2022 during the joint inspection by the various departments officials, the stone crushers units have started their operation by breaking the seals and they requested the Member Secretary, TSPCB vide letter dated 09th Feb 2022 for further action.

2. Further it was informed that, he requested to issue necessary instructions to MROs of Serilingampally, Gandipet and Shamshabad Mandals for dismantling the erring stone crusher units. Therefore, it has been instructed to remove illegal stone crushing units, with help of line departments, as per the rules in force and send compliance report in (7) days, positively.

3. In this connection, through the ref. 6th cited, it was submitted that vide ref. 2nd cited, the Environmental Engineer, TSPCB stated that the Ready Mix Plants and Stone Crushers are operating within the 10 Kms., radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by T.S.P.C.B. The T.S.P.C.B. also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions.

However, the said stone crushers (6) and ready mix plants (23) are operating on diesel generators and requested to seize the DG Sets and direct the said Stone Crushers & Ready Mix plants not to operate.

4. It is further submitted that, the field staff along with Electricity Department, Mining Departments and TSPCB officials have jointly visited the (6) illegal stone crushers and seized them, as per the Hon'ble High Court orders dated: 18-01-2022 in W.P. No. 170 of 2020 and vide reference 4th cited, a compliance report also submitted to the District Collector, Ranga Reddy District.

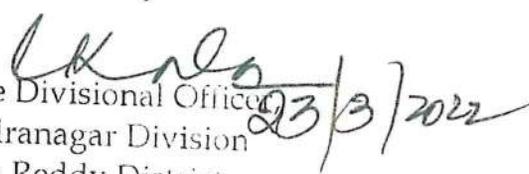
5. Further it is submitted that, the Hon'ble Division Bench vide Orders dated:- 20-10-2021 in W.P (PIL) No. 170 of 2020 and Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in OA No. 06 of 2022 (SZ) dated:- 17-01-2022 clearly ordered to take necessary measures for seizure of the Crushers. But there are no specific orders for removal of the crushers.

6. It is further reported that, the above said stone crushers, which are seized earlier are located in Patta lands. The dismantling of Stone Crushing Units requires huge amounts i.e., nearly Rs. 10-12 Lakhs per each unit. Further it is submitted that, these Stone Crushing Units are located in patta lands and the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at patta lands. Therefore, it is requested that, the PCB authorities may be requested to take up the matter or issue suitable guidelines/clarification on the provisions of law for removal/dismantling of Stone Crushing Units and to sanction an amount of Rs. 10 to 12 Lakhs for each unit.

In view of above, a copy of the report of Tahsildar, Gandipet is submitted herewith for taking further action in the matter.

Encl: (As above).

Yours faithfully


Revenue Divisional Officer
Rajendranagar Division
Ranga Reddy District.

✓ Copy to the Environmental Engineer, T.S. Pollution Control Board, Regional Office - I, Rangareddy for information.

Copy to the Tahsildar, Gandipet Mandal for information.

**Unit-wise Status Report of the Environmental Engineer, Telangana State
Pollution Control Board, Regional Office, Rangareddy in Original Application
No. 6 of 2022**

There are total 23 stone crushing units (12 respondent & 11 Non respondent Stone Crushing units) in the GO 111 area of Rangareddy District.

Respondent stone crushing units:

1. M/s. Sri Laxmi Narasimha Metal Industries), Vattinagulapally, Gandipet, RR District (Respondent No. 15):
2. M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions) , Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)
3. M/s. Adeshwar Aggregates Pvt Ltd., (Vesella Aggregates), Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District (Respondent Nos. 17 Repeated at Respondent No. 21)
4. M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District. (Respondent Nos. 18)
5. M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)
6. M/s. Sree Rama Engineering Constructions, Vattinagulapalli, Gandipet, RR District. (Respondent No. 20)
7. M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)
8. M/s. Sree Rock Sand Minerals, Sy.No.36,Gopanpalli, Serilingampally, RR District (Respondent No. 23)
9. M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)
10. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)
11. M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)
12. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)

Non Respondent stone crushing units:

1. M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.
2. M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V), Gandipet (M), Rangareddy District
6. M/s. Sree Sand Mineral(formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District

7. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
8. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry) Kothwalguda, Shamshabad, RR District
9. M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District
10. M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District
11. M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District

1. M/s. Sri Laxmi Narasimha Metal Industries), Vattinagulapally, Gandipet, RR District (Respondent No. 15).

- The Respondent Board issued Closure Order to the industry vide order dated 27.09.2017 (**Annexure-XVI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s. Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 27.09.2017 (**Annexure-XVII**) to disconnect the power supply.
- The Board has also addressed letters dated 02.12.2019 (**Annexure-XVIII**) & 08.10.2020 (**Annexure-XIX**) to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letter dated 01.11.2021 (**Annexure-XX**) to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P (PIL) No.170 of 2020 filed by Sri.M.Gopal Reddy, S/o.M.Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 23.12.2021 (**Annexure-XXI**) to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed letter dated 21.01.2022 to the Thasildhar, Gandipet to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 (**Annexure –XXII**) has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

2. M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions), Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)

- M/s. Hyma Developers has purchased land from TSIIC and obtained Environmental Clearance for construction projects from SEIAA. The project has also obtained CFE of the Board for construction projects and captive stone crushers (3 Nos.) & RMC and also obtained CFO for Captive Crusher vide order dated 02.03.2022, which is valid upto 28.02.2023 (**Annexure – XXIII**).

3. M/s. Adeshwar Aggregates Pvt Ltd., (Vesella Aggregates), Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District (Respondent No. 17 & 21)

- The Respondent Board has issued Closure Order to the industry vide order dated 22.08.2019 (**Annexure-XXIV**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 22.08.2019 (**Annexure-XXV**) to disconnect the power supply. However, it was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Subsequently, the power was disconnected on 31.12.2019.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are

implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suomotu contempt proceedings against the revenue authorities..”

- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
 - Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.
 - The industry has applied for Consent for Establishment (CFE) in December 2021. The Board rejected CFE application of the industry vide Order dated 09.03.2022.
 - The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
 - The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands
- 4. M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 18)**
- The Respondent Board issued Closure Order to the industry vide order dated 28.09.2020 (**Annexure-XXVI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.

- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 28.09.2020 (**Annexure- XXVII**)to disconnect the power supply. Accordingly the power was disconnected.
- The Crusher was removed and dismantled.

5. M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)

- The Respondent Board issued Closure Order issued to the industry vide order dated 22.08.2019 (**Annexure-XXVIII**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 22.08.2019 (**Annexure-XXIX**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Subsequently, the power was disconnected.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in GandipetMandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.

- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suomotu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

6. M/s. Sree Rama Engineering Constructions, Vattinagulapalli, Gandipet, RR District (Respondent No. 20)

- The Board issued CFO to the industry vide order dated 20.03.2021 (**Annexure-XXX**) which is valid upto 31.01.2024.
- The industry has provided water sprinklers, wind breaking walls and developed Green belt to control air pollution from the crusher.

7. M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)

- The Respondent Board issued Closure Order to the industry vide order dated 28.09.2020 (**Annexure-XXXI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 28.09.2020 (**Annexure-XXXII**) to disconnect the power supply. Accordingly the power was disconnected.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in GandipetMandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.

- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suomotu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

8. M/s. Sree Rock Sand Minerals, Sy.No.36,Gopanpalli, Serilingampally, RR District (Respondent No. 23)

- The Respondent Board issued Closure Order to the industry vide order dated 22.08.2019 (**Annexure- XXXIII**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 22.08.2019 (**Annexure-XXXIV**) to disconnect the power supply. However, it was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Subsequently, the power was disconnected on 31.12.2019.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Serilingampally Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Serilingampally vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in GandipetMandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Serilingampally vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are

implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suomotu contempt proceedings against the revenue authorities..”

- Based on the above order, the Board has addressed the Thasildhar, Serilingampally vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serilingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

9. M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)

- The Respondent Board issued Closure Order to the industry vide order dated 21.03.2022 (**Annexure-XXXV**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 21.03.2022 (**Annexure-XXXVI**) to disconnect the power supply. However, it was informed by the TSSPDCL, the power supply was not issued to the crusher.

- The Board officials inspected the crusher and observed that based on the materials present within the premises, it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

10. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)

- The Respondent Board issued Closure Order issued to the industry vide order dated 27.09.2017 (**Annexure-XXXVII**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 27.09.2017(**Annexure-XXXVIII**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. Subsequently, the power was disconnected on 06.08.2020 by TSSPDCL.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Shamshabad Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Shamshabad vide letters dated 01.11.2021 to seize the DG Sets.

- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri.M.Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Shamshabad vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed the Thasildhar, Shamshabad vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Shamshabad vide letter dated 16.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranga Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.

- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

11. M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)

- The Respondent Board issued Closure Order to the industry vide order dated 28.03.2012 for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 28.03.2012 to disconnect the power supply.
- The Board has also addressed a letter dated 02.12.2019 & 08.10.2020 to the Tahsildar, Shamshabad Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Shamshabad vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed the Thasildhar, Shamshabad vide letter dated 23.12.2021 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the

Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed letter dated 21.01.2022 to the Thasildhar, Shamshabad to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Shamshabad vide letter dated 16.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

12. M/s. AMI Stone Crushers (formerly AOI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)

- The Respondent Board issued Closure Order to the industry vide order dated 27.09.2017 (**Annexure-XXXIX**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 27.09.2017 (**Annexure-XL**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. Subsequently, the power was disconnected on 06.08.2020 by TSSPDCL.
- Subsequently, the crusher has become sick and is not in operation.

Additional Crushers not Respondents**13. M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.**

- The Respondent Board issued Closure Order to the industry vide order dated 17.06.2021 (**Annexure-XLI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 17.06.2021 (**Annexure-XLII**) to disconnect the power supply.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed letter dated 23.12.2021 to the Thasildhar, Gandipet to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed letter dated 21.01.2022 to the Thasildhar, Gandipet to seize the crusher as the same is located within

the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.

- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

14. M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), Rangareddy District

- The Board has renewed the Consent for Operation of the industry which is valid upto 31.03.2023 (**Annexure -XLIII**).
- The industry has provided water sprinklers, wind breaking walls and developed Green belt to control air pollution from the crusher.

15. M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District

- The Respondent Board issued Closure Order to the industry vide order dated 22.08.2019 (**Annexure- XLIV**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.

- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 22.08.2019 (**Annexure-XLV**) to disconnect the power supply. However, it was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Accordingly power was disconnected.
- The Board has also addressed letters dated 02.12.2019 & 08.10.2020 to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri.M.Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed letter dated 23.12.2021 to the Thasildhar, Gandipet to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide

letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.

- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

16. M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District

- The Respondent Board issued Closure Order to the industry vide order dated 20.07.2019 (**Annexure-XLVI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s. Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 20.07.2019 (**Annexure-XLVII**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Subsequently, the power was disconnected on 31.12.2019.
- The Board has also addressed letters dated 02.12.2019 & 08.10.2020 to the Tahsildar, Gandipet Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Gandipet vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated

20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.

- Based on the above order, the Board has addressed letter dated 23.12.2021 to the Thasildhar, Gandipet to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed the Thasildhar, Gandipet vide letter dated 21.01.2022 to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022. The Thasildhar, Gandipet vide letter dated 03.02.2022 has informed that they have seized the DG Sets and Equipment.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta

Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands

17. M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V), Gandipet (M), Rangareddy District

- The industry has obtained consent for operation of the Board which is valid upto 31.03.2023, However, as the industry has not taken proper measures to control the emissions, the industry was issued with closure order on 02.11.2021 (**Annexure-XLVIII**).
- The power was disconnected and the unit is not in operation. Subsequently, the unit was dismantled by the Revenue Department.

18. M/s. Sree Sand Mineral (formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District

- The Respondent Board issued Closure Order to the industry vide order dated 22.08.2019 (**Annexure-XLIX**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s. Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 22.08.2019 (**Annexure-L**) to disconnect the power supply. However, it was observed that the power supply to the unit was not disconnected. The Board addressed a reminder letter to the SE (Operations), TSSPDCL on 20.11.2019 for disconnection of power supply. Subsequently, the power was disconnected on 31.12.2019.
- The Board has also addressed letters dated 02.12.2019 & 08.10.2020 to the Tahsildar, Serilingampally Mandal, RR District requesting to seize the DG Sets and direct the above stone crusher not to operate.
- However, complaints are still being received stating that the crushers are being operated clandestinely. Again this office requested the Tahsildar, Serilingampally vide letters dated 01.11.2021 to seize the DG Sets.
- Subsequently, the Hon'ble High Court in W.P.No.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the stone crushers and RMC units located in Gandipet Mandal. The Hon'ble High Court vide Order dated 20.10.2021 disposed the Writ Petition, with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance to the Registrar General of the Hon'ble High Court.
- Based on the above order, the Board has addressed letter dated 23.12.2021 to the Thasildhar, Serilingampally to seize the crusher as the same is located

within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.

- It is further submitted that the Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suomotu contempt proceedings against the revenue authorities..."

- Based on the above order, the Board has addressed letter dated 21.01.2022 to the Thasildhar, Serilingampally to seize the crusher as the same is located within the 10 kms radius of Himayatsagar and Osmansagar lakes and operating without consents of the Board.
- Accordingly, the DG sets and the operating equipments of the industry were seized by the Revenue Officials on 28.01.2022.
- The Board officials again inspected and observed that based on the materials present within the premises it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serilingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

19. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District

- The Respondent Board issued Closure Order to the industry vide order dated 27.09.2017 (**Annexure-LI**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.

- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed letters dated 27.09.2017(**Annexure-LII**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. Subsequently, the power was disconnected on 06.08.2020 by TSSPDCL.
- Subsequently, the crusher has become sick and presently not in operation.

20. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry) Kothwalguda, Shamshabad, RR District

- The Respondent Board issued Closure Order to the industry vide order dated 27.09.2017 (**Annexure-LIII**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 27.09.2017 (**Annexure-LIV**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. Subsequently, the power was disconnected on 06.08.2020 by TSSPDCL.
- Subsequently, the crusher has become sick and is not in operation.

21. M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District

- The Respondent Board issued Closure Order issued to the industry vide order dated 27.09.2017 (**Annexure-LV**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 27.09.2017 (**Annexure-LVI**) to disconnect the power supply. It was observed that the power supply to the unit was not disconnected. Subsequently, the power was disconnected on 06.08.2020 by TSSPDCL.
- Subsequently, the crusher has become sick and is not in operation.

22. M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District

- The Respondent Board issued Closure Order to the industry vide order dated 21.03.2022 (**Annexure-LVII**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 21.03.2022 (**Annexure-LVIII**) to

disconnect the power supply. However, it was informed by the TSSPDCL, the power supply was not issued to the crusher.

- The Board officials inspected the crusher and observed that based on the materials present within the premises, it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 – 12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.

23. M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District

- The Respondent Board issued Closure Order to the industry vide order dated 21.03.2022 (**Annexure-LIX**) for operating the industry without consents of the Board within 10 Kms of Osmansagar & Himayatsagar Lakes and also not having adequate air pollution control equipments.
- M/s.Telangana State Southern Power Distribution Company Ltd., (TSSPDCL) was addressed vide letter dated 21.03.2022 (**Annexure-LX**) to disconnect the power supply. However, it was informed by the TSSPDCL, the power supply was not issued to the crusher.
- The Board officials inspected the crusher and observed that based on the materials present within the premises, it was presumed that the crusher is operating during the night time. The same was brought to the notice of Tahsildhars and the Collector & District Magistrate, Rangareddy District. The Collector & District Magistrate, Rangareddy District has addressed a letter dated 10.03.2022 to the Revenue Divisional Officer (RDO), Rajendranagar Division requesting to issue necessary instructions to the MROs (Tahsildars) of Serlingampally, Gandipet & Shamshabad Mandal for dismantling the erring stone crusher units.
- The RDO, Rajendranagar Division, Rangareddy District addressed a letter dated 23.03.2022 to the District Collector, Rangareddy District stating that the dismantle of stone crushing units requires huge amounts i.e., nearly 10 –

12 Lakhs per each unit and the stone crushing units are located in Patta Lands & the provisions of Telangana Land Encroachment Act cannot be invoked for dismantling of the units located at Patta Lands.



ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

O/C

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1278

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Laxmi Narsimha Stone Crusher, Vattinagulapally (V), Gandipet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - CLOSURE ORDERS - ISSUED - Reg.

- Ref: 1. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
2. Complaint received from Sri K.Satish Kumar on 31.08.2017
3. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
4. Board Office mail dated 22.09.2017
5. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
6. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. WHEREAS, you are operating the industry in the name of M/s. Laxmi Narsimha Stone Crusher, Vattinagulapally (V), Gandipet(M), Rangareddy District and engaged in Stone Crushing activity.
2. WHEREAS, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. WHEREAS, vide reference 1st cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
4. WHEREAS, vide reference 2nd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
5. WHEREAS vide reference 3rd cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
6. WHEREAS, vide reference 5th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board, further the stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
7. WHEREAS, the Board has noted the following non compliances:
 - The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.

- The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
8. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues closure orders to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.
 9. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 10. You are further directed to take note that the TSCPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

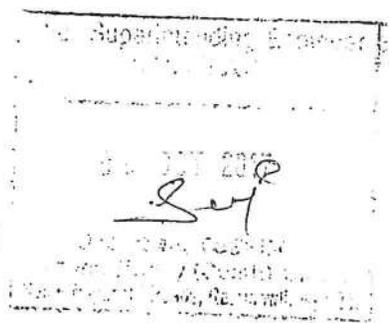
The orders will take effect from today i.e., 27.09.2017.

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Laxmi Narsimha Stone Crusher,
Vattinagulapally (V), Gandipet(M),
Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCL, Ibrahimbagh area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





ANNEXURE - XVII
105
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1279

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Laxmi Narsimha Stone Crusher, Vattinagulapally (V), Gandipet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.**

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Laxmi Narsimha Stone Crusher, Vattinagulapally (V), Gandipet(M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Laxmi Narsimha Stone Crusher, Vattinagulapally (V), Gandipet(M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 27.09.2017

M. M. 27/9/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd /TSCPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singarane Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Ibrahimbagh area to implement the orders.
- ✓ 4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
 Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2019- 628

Date: 02.12.2019.

To
 The Tahsildhar,
 Gandipet Mandal,
 Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

Ref:-

1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Aqua Space Developers Pvt. Ltd., ((formerly M/s. My Home Stone Crushers) (formerly M/s. Laxmi Narasimha Stone Crusher)), Vattinagulapalli, Gandipet, RR District
2. M/s. Adeswar Aggregates Pvt Ltd., Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District
3. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583)
4. M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. GAR Corporation LLP (SMKAT Infra RMC Plant), Sy.No.256, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. RDC Concrete India Pvt. Ltd., (Indra Raj Concrete), Sy.No.270, Plot No.15, Vattinagulapally (V), Gandipet (M), Rangareddy District



3. M/s. Hyderabad Ready Mix & Applications Pvt. Ltd., Sy.No.326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Arkid Ready Mix, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. BMR Concrete (Aulia Ready Mix India Pvt. Ltd.), Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sree Concrete Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. M/s. Balaji Ready Mix, Sy.No.4, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. SSR Concrete, Vattinagulapally (V), Gandipet (M), Rangareddy District
9. M/s. Elite Ready Mix, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. SVR Ready Mix Concrete (SVR Infra Ready Mix Concrete), Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Sri Laxmi Constructions (RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
12. M/s. Jayabheri RMC., Sy.No.294, Puppalaguda (V), Gandipet (M), Rangareddy District
13. M/s. Aparna RMC, Sy.No.294, Puppalaguda (V), Gandipet (M), Rangareddy District

Vide reference 2nd cited above, a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide judgment dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana State Pollution Control Board, dated 02.08.2019.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants not to operate.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District.

Encl: As above



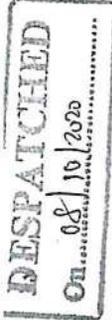
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- (52)

Date: 08.10.2020



To
 The Tahsildhar,
 Gandipet Mandal,
 Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Tahsildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Pullur Constructions, Unit-I & II, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy. No. 239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. My Home Crushers (formerly M/s. Aqua Space Developers Pvt. Ltd. / M/s. Laxmi Narasimha Stone Crusher), Vattinagulapalli, Gandipet, RR District.



Handwritten signature and date: 08/10/2020

9. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises(Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide order dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana State Pollution Control Board, dated 02.08.2019 and Hon'ble High Court vide order dated 22.01.2020 directed the Thasildhar, Shankarpally to take action on the RMC Plants.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants not to operate.

Yours faithfully,


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, J.P.P. District

Encl: As above



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 666

Date:01.11.2021

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
 2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
 3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
 4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
 5. T.O.Letter dated .12.2019
 6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
 7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
 8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
 10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021



08/11/2021

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District

- Ready Mix Plants:**
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
 5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
 6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saptahriti RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Takha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers, Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatapur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

In this regard, the Board officials inspected Gandipet area and observed that the stone crushers and Ready Mix Plants are operating in spite of issuing closure orders.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushes & Ready Mix Plants not to operate.

Yours faithfully,

Encl: As above


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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ANNEXURE - XXI

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 876

Date: 23.12.2021

To
The Tahsildhar,
Gandipet Mandal,
Rangareddy District

Sir,

Sub:- TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

Ref:-

1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
5. T.O.Letter dated .12.2019
6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayathsagar and Osmansgar lakes).
10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
11. T.O.Letter dated 01.11.2021
12. Member Secretary, TSPCB Note Orders dated 09.12.2021
13. Board Office mail dated 09.12.2021

* * *

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District

2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

Ready Mix Plants:

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2nd cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas. (115)

Subsequently, vide reference 8th cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

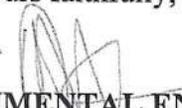
Vide reference 11th cited, this office has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

Subsequently, the Member Secretary, TSPCB has directed the EE, RO, Rangareddy District to co-ordinate with the Revenue Department Authorities and seize the illegally operating Stone Crushers / RMC Plants, vide reference 12th & 13th cited.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushes & Ready Mix Plants falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,

Encl: As above


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From:
A. Raja Sekhar
Tahsildar,
Gandipet Mandal



To
The Environment Engineer
T.S. Pollution Control Board
Regional Office-I,
R. R. District.

Lr. No. B/1961/2019, Dated: 03 -02-2022

Sir,

Sub.: - Stone Crushers & Ready Mix Plants - Ranga Reddy District - Gandipet Mandal - Operating within 10 Kms., radius of Himayath Sagar and Osman Sagar Lakes, without obtaining consents of the Board - Causing Air & Water Pollution to the surroundings - Directions of the Hon'ble High Court in W.P. No. 170 of 2020 - Closure Order Issued - Continuing Operations with DG Set - Directed to seize the Crushers - Seized - Report submitted - Regarding.

Ref.: -1. The Environmental Engineer, TSPCB, Lr. No. Complaint/PCB/RO.I-RRD/2020-876, dated: 23-12-2021.
2. Report of the Mandal Girdawar, Gandipet Mandal, Dt: 01-02-2022.

I invite kind attention to the reference cited, wherein it was informed that the Ready Mix Plants and Stone Crushers are operating within 10 Kms., radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by T.S.P.C.B. The T.S.P.C.B. also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the said stone crushers (6) and ready mix plants (23) are operating on diesel generators and requested to seize the DG Sets and direct the said Stone Crushers & Ready Mix plants not to operate.

2) In this regard it is submitted that, through the reference 2nd cited, the matter has referred to the Mandal Girdawar, Gandipet Mandal. The Mandal Girdawar has reported that, a joint inspection was conducted on 28-01-2022 along with Pollution Control Board officials and mining officials and the following Stone Crushers have been seized. The details are as follows:

Stone Crushers:

1. M/s Teja Crusher (2) , Sy.No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. M/s Kore Stone Minerals (C-5), Sy.No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District.
3. M/s Adeshwar Traders (Vensai Metal), Sy.No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District.

AGET

for my

MW

07/2

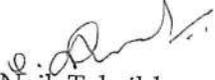
4. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.
5. M/s Laxmi Narasimha Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District.
6. M/s Aadishwar Aggrigates Pvt. Ltd., Sy.No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District. (There is a W.P.No. 17554 of 2020 pending before the Hon'ble High Court of Telangana between M/s Aadishwar Aggrigates Pvt. Ltd & TSPCB).
7. M/s Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.

(The Stone crushers Sl.No. 1 to 7 were seized)

The report is submitted for information and further action in the matter.

Yours faithfully,
Sd/-
Tahsildar
Gandipet Mandal

// Attested //


Naib Tahsildar
Gandipet Mandal
Ranga Reddy District



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631
Website: tspcb.cgg.gov.in

CONSENT ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 210522852440

Dt.02.03.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Hyma Developers Pvt. Ltd., Sy.No.239(P), 240(P), 48, 49 & 50, Kokapet (V), Gandipet (M), Ranga Reddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Captive Stone Crusher	2 x 250 TPH & 1 x 300 TPH

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consents is valid for a period ending with the 28th February, 2023.

Sd/-
MEMBER SECRETARY

To
M/s. Hyma Developers Pvt. Ltd.
Sy.No.239(P), 240(P), 48, 49 & 50,
Kokapet (V), Gandipet (M), Ranga Reddy District

///T.C.F.B.O///

 CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.
2. This order is issued in line with CFO & HWA order dt: 12.03.2021 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The project shall comply with all other conditions of CFO & HWA order dt.12.03.2021 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The project shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 17.0 KLD

S.No	Purpose	Quantity
1	Sprinkling	10.0 KLD
2	Green Belt	5.0 KLD
3	Domestic	2.0 KLD
	Total:	17.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m3.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs.1,80,000/- for a period upto 31.01.2023.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

7. The industry shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
8. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The industry shall provide water storage tank of atleast 20 KL capacity.
9. The crushers and vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
10. The industry shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust within two months as committed vide Ir.dt. 18.02.2022.
11. The industry shall provide telescopic chutes at product unloading conveyor to prevent dust emission during free fall of material from height within 2 months.
12. The industry shall maintain Bag filters for control of particulate emissions during crushing.
13. The industry shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement within 2 months.
14. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
15. The industry shall maintain wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.
16. The industry shall maintain metal roads within the premises.
17. The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.
18. Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
19. The industry shall provide separate energy meter for pollution control devices.
20. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.
21. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
22. The industry shall take necessary measures to control fugitive emissions.
23. The industry shall take all precautionary and safety measures during process operations.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

- 27. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 28. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Hyma Developers Pvt. Ltd.,
Sy.No.239(P), 240(P), 48, 49 & 50,
Kokapet (V), Gandipet (M), Ranga Reddy District.

///T.C.F.B.O///

[Handwritten Signature]
CHIEF ENVIRONMENTAL ENGINEER



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 327

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Aadeshwar Aggregates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M) Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS- ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Aadeshwar Aggregates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M) Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Aadeshwar Aggregates Pvt. Ltd., in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Sumanth Reddy, industry representative was present, accompanied and observed the following:

- i. The unit is operating since November 2018.
- ii. The unit is operating without obtaining CFE / CFO of the Board.
- iii. The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111
- iv. The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
- v. Lot of dust is generating and spreading in the surrounding area.
- vi. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
- vii. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
- viii. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
- ix. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
- x. The unit has not developed the green belt all along the boundary of the crusher.
- xi. The unit has provided 1000 kVA & 30 kVA DG Sets and operating by using DG Sets.
- xii. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3 /VTP/PCB/RO.I-RRD/2019-110 dated 17.05.2019.

7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
 - a. The unit is operating without obtaining CFE / CFO of the Board since November 2018.
 - b. The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.11.
 - c. The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
 - d. Lot of dust is generating and spreading in the surrounding area.
 - e. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - f. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - g. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - h. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The unit has not developed the green belt all along the boundary of the crusher.
 - j. The unit has provided 1000 kVA & 30 kVA DG Sets and operating by using DG Sets.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health. In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health

and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

Sully 22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Aadeshwar Aggregates Pvt. Ltd.,
Sy. No. 246/1 & 246/2,
Vattinagulapally (V), Gandipet (M)
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

P Saab
P. Shaker
~~9640035846~~
9640035846

O/o. Superintending Engineer
INWARD

13 0 AUG 2019

Operation TSSPDCL
Ajendranagar Circle
Nanal Nagar 'X' Road, Rethibowli, Hyd-28





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 328

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Aadeshwar Aggregates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M) Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Aadeshwar Aggregates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M) Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Aadeshwar Aggregates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M) Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **22.08.2019**

[Signature] 22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

O/o. Superintending Engineer
INWARD

30 AUG 2019

Operation TSSPDCL
Ranga Reddy Circle



O/c



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020-1205

Date: 28.09.2020

DESPATCHED
ON 28/09/2020

Sub: TSPCB - ZO - Hyderabad -M/s. Kore Stone Minerals, Sy.No. 281 Vattinagulapally (V), Gandipet (M), Rangareddy District - Adverse news item appeared in Eenadu and Aadab Telangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes - Causing air pollution and noise pollution in the surrounding area - Operating without obtaining Consent for Operation (CFO) of the Board - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDERS- ISSUED** - Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Adverse news item appeared in Eenadu and AadabTelangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes.
 4. T.O. vide endorsement dated 31.08.2020 forwarded the complaint vide mail dated 01.09.2020.
 5. T.O. IOM No. 15-RR-I/TSPCB/ZO-HYD/2020-1054 dated 31.08.2020.
 6. Inspection of the Stone Crusher by the Board Officials on 01.09.2020.
 7. TSPCB Regional Office-I, Rangareddy District report dated 04.09.2020 received by Zonal Office, Hyderabad on 04.09.2020.
 8. Task Force Committee meeting held on 18.09.2020 at TSPCB, Zonal Office, Hyderabad.

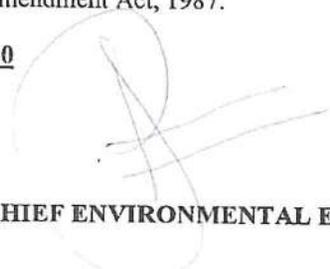
* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Kore Stone Minerals, Sy.No. 281 Vattinagulapally (V), Gandipet (M), Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, an adverse news item appeared in Eenadu and AadabTelangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes and causing air pollution.
5. **WHEREAS**, vide reference 5th cited, the JCEE, Zonal Office, Hyderabad directed the Regional Officer(RO) to inspect all the units (Stone crushers issued with closure orders and operating).
6. **WHEREAS**, vide reference 6th cited, the Board Officials have inspected the area existing along ORR service road near Kokapet and identified the following new stone crushers operating without obtaining consents of the Board. Stone crusher unit existing along ORR service road near Kokapet. During the inspection Sri Teja, Incharge was present, accompanied and observed the following:
 - i. The unit is operating without obtaining CFE / CFO of the Board.
 - ii. The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.

- iii. The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
 - iv. Lot of dust is generating and spreading in the surrounding area.
 - v. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vi. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - vii. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - viii. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
 - ix. The unit has not developed the green belt all along the boundary of the crusher.
 - x. The unit has provided 500 kVA DG Set.
7. **WHEREAS**, vide reference 7th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations to the Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, vide reference 8th cited a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 18.09.2020. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- i. The unit is operating without obtaining CFE / CFO of the Board.
 - ii. The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.
 - iii. The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
 - iv. Lot of dust is generating and spreading in the surrounding area.
 - v. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vi. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - vii. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - viii. The unit is not carrying out regular cleaning and wetting of the ground within the premises.
 - ix. The unit has not developed the green belt all along the boundary of the crusher.
9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without consents of the Board, located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111, causing air & noise pollution in the surrounding area, thereby affecting the public health and environment and hence violating the Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.**
10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 28.09.2020


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Kore Stone Minerals,
Sy.No. 281 Vattinagulapally (V),
Gandipet (M), Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

o/c



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Email: jccc-zhyd-tspcb@telangana.gov.in

Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 1206

Date: 28.09.2020

DESPATCHED
 ON 28/09/2020

Sub: TSPCB - ZO - Hyderabad -M/s. Kore Stone Minerals, Sy.No. 281 Vattinagulapally (V), Gandipet (M), Rangareddy District - Adverse news item appeared in Eenadu and Aadab Telangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes - Causing air pollution and noise pollution in the surrounding area - Operating without obtaining Consent for Operation (CFO) of the Board - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** - Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- Date: 28.09.2020.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Powers under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Kore Stone Minerals, Sy.No. 281 Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Kore Stone Minerals, Sy.No. 281 Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without consents of the Board, located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111, causing air & noise pollution in the surrounding area, thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **28.09.2020**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 The Superintending Engineer (Operations),
 Ranga Reddy (South) Circle, TSSPDCL,
 Near Nanal Nagar X Roads,
 Rethi Bowli, Hyderabad - 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad - 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 329

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583) located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS- ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583) which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sri Laxmi Constructions (Stone Crusher) in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Srinivas Reddy, Accountant was accompanied and observed the following:

- i. The Stone Crusher is operating since December 2017.
 - ii. The Stone Crusher is operating the stone crusher without obtaining CFE / CFO of the Board.
 - iii. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iv. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - v. Lot of dust is generating and spreading in the surrounding area.
 - vi. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vii. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - viii. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - ix. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - x. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - xi. The stone crusher has provided 2 x 400 kVA & 120 kVA and operating by using DG Sets.
 - xii. In this regard, the unit has been issued with Show Cause Notice issued vide Notice .No.3/VTP/PCB/RO.I-RRD/2019-2627, dated 17.01.2019.
7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- a. The Stone Crusher is operating the stone crusher without obtaining CFE / CFO of the Board since December 2017.
 - b. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - c. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - d. Lot of dust is generating and spreading in the surrounding area.
 - e. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - f. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - g. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - h. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - j. The stone crusher has provided 2 x 400 kVA & 120 kVA and operating by using DG Sets.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health.

In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

- 10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
- 11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

22/8/19
↓ JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sri Laxmi Constructions (Stone Crusher),
Vattinagulapally (V), Gandipet (M),
Rangareddy District (Electrical Service No. 1810100583).

Copy to:

- 1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
- 2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
- 3. The Collector & District Magistrate, Rangareddy District for favour of information.
- 4. The Superintending Engineer (Operations) Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
- 5. The ADE Operation Ibrahimbagh, TSSPDCL., Rangareddy District to implement the orders.
- ✓ 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

Anudeep

Anudeep.
9100063581.

O/o. Superintending Engineer
INWARD
No. _____

13 0 AUG 2019
Operation TSSPDCL
Rajendranagar Circle
Nanal Nagar 'X' Road, Rethibowli, Hyd-28



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 330

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583) located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS – ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583) with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Electrical Service No. 1810100583) under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 22.08.2019

Sd/- 22/8/19
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
 The Superintending Engineer (Operations),
 Ranga Reddy (South) Circle, TSSPDCL,
 Near Nanal Nagar X Roads,
 Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 5. **The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.**

Oth. Superintending



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631
Website: tspcb.cgg.gov.in

ANNEXURE - XXX

134

CONSENT ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 210822793980

Dt. 20.03.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Sri Rama Engineering Constructions Sy.No.203, Vattinagulapalli (V), Gandipet (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	40 mm HBG Stone chips	400 cum/day
	20 mm HBG Stone chips	20 cum/day
	10 mm HBG Stone chips	20 cum/day

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consents is valid for a period ending with the 31st January, 2024.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Rama Engineering Constructions,
Sy.No.203, Vattinagulapalli (V),
Gandipet (M), Rangareddy District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt.29.01.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt.29.01.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 10.0 KLD

S.No	Purpose	Quantity
1	Sprinkling	8.0 KLD
2	Green Belt	1.0 KLD
3	Domestic	1.0 KLD
	Total:	10.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

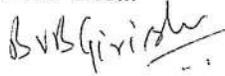
4. The industry has paid consent fee of Rs.1,66,000/- for a period upto 30.11.2024.
5. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
6. The industry shall maintain cladding to the vibrating screen with GI sheets so as to arrest the dust emissions.

7. The industry shall maintain cladding to the conveyor belts.
8. The industry shall maintain elevated closed bunker for collection of dust.
9. The industry shall lay metal roads within the premises.
10. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
12. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
13. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
14. The industry submitted BG of Rs.1,00,000/- with a validity period upto 27.01.2022. The BG will be forfeited, if the industry fails to comply with standards/conditions/directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Rama Engineering Constructions,
Sy.No.203, Vattinagulapalli (V),
Gandipet (M), Rangareddy District.

///T.C.F.B.O///



 SENIOR ENVIRONMENTAL ENGINEER (FAC)

O/c



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcec-zhyd-tspcb@telangana.gov.in

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020- 1207

Date: 28.09.2020

DESPATCHED
ON 28/09/2020

Sub: TSPCB – ZO - Hyderabad –M/s. Hyderabad Rocksand, Vattinagulapally (V), Gandipet (M), Rangareddy District - Adverse news item appeared in Eenadu and Aadab Telangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes - Causing air pollution and noise pollution in the surrounding area – Operating without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Adverse news item appeared in Eenadu and AadabTelangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes.
 4. T.O. vide endorsement dated 31.08.2020 forwarded the complaint vide mail dated 01.09.2020.
 5. T.O. IOM No. 15-RR-I/TSPCB/ZO-HYD/2020-1054 dated 31.08.2020.
 6. Inspection of the Stone Crusher by the Board Officials on 01.09.2020.
 7. TSPCB Regional Office-I, Rangareddy District report dated 04.09.2020 received by Zonal Office, Hyderabad on 04.09.2020.
 8. Task Force Committee meeting held on 18.09.2020 at TSPCB, Zonal Office, Hyderabad.

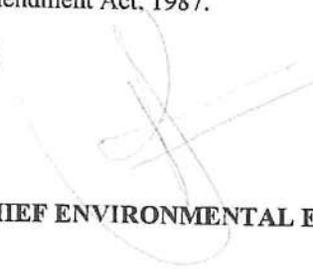
* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Hyderabad Rocksand, Vattinagulapally (V), Gandipet (M), Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, an adverse news item appeared in Eenadu and AadabTelangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes and causing air pollution.
5. **WHEREAS**, vide reference 5th cited, the JCEE, Zonal Office, Hyderabad directed the Regional Officer(RO) to inspect all the units (Stone crushers issued with closure orders and operating).
6. **WHEREAS**, vide reference 6th cited, the Board Officials have inspected the area existing along ORR service road near Kokapet and identified the following new stone crushers operating without obtaining consents of the Board. Stone crusher unit existing along ORR service road near Kokapet. During the inspection Sri Sabarish Reddy, Manager was present, accompanied and observed the following:
 - i. The unit is operating without obtaining CFE / CFO of the Board.
 - ii. The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.

- iii. The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
 - iv. Lot of dust is generating and spreading in the surrounding area.
 - v. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vi. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - vii. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - viii. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
 - ix. The unit has not developed the green belt all along the boundary of the crusher.
7. WHEREAS, vide reference 7th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations to the Zonal Office Hyderabad for further necessary action.
8. WHEREAS, vide reference 8th cited a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 18.09.2020. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- The unit is operating without obtaining CFE / CFO of the Board.
 - The unit is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111
 - The unit has not provided any dust containment cum suppression system for all the crushing and dust generating area.
 - Lot of dust is generating and spreading in the surrounding area.
 - The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - The unit is not carrying out regular cleaning and wetting of the ground within the premises.
 - The unit has not developed the green belt all along the boundary of the crusher.
9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without consents of the Board, located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111, causing air & noise pollution in the surrounding area, thereby affecting the public health and environment and hence violating the Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 28.09.2020


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Hyderabad Rocksand,
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

O/c



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Email: jcecc-zhyd-tspcb@telangana.gov.in

Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 1208

Date: 28.09.2020

DESPATCHED
 ON 28/09/2020

Sub: TSPCB - ZO - Hyderabad -M/s. Hyderabad Rocksand, Vattinagulapally (V), Gandipet (M), Rangareddy District - Adverse news item appeared in Eenadu and Aadab Telangana regarding Operation of Stone Crushers and Ready Mix Plants in 10 Km radius of Osmansagar and Himayatsagar lakes - Causing air pollution and noise pollution in the surrounding area - Operating without obtaining Consent for Operation (CFO) of the Board - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** - Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- Date: 28.09.2020.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Powers under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Hyderabad Rocksand, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Hyderabad Rocksand, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without consents of the Board, located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111, causing air & noise pollution in the surrounding area, thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **28.09.2020**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 The Superintending Engineer (Operations),
 Ranga Reddy (South) Circle, TSSPDCL,
 Near Nanal Nagar X Roads,
 Rethi Bowli, Hyderabad - 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad - 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 335

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. **Sree Rock Sand Minerals, Sy.No. 36, Gopanpally (V), Serilingampally (M), Rangareddy District** located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. Sree Rock Sand Minerals, Sy.No. 36, Gopanpally (V), Serilingampally (M), Rangareddy District** which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sree Rock Sand Minerals in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Punnaiah, In-charge was present, accompanied and observed the following:

- i. The unit was in operation without obtaining CFE/CFO of the Board.
 - ii. The Latitude and Longitude of the unit is 17.441702, 78.317241. The distance from Osmansagarlake to the unit is approximately 5.2 Km which is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.
 - iii. The unit has not provided any dust containment cum suppression system for the all crushing and dust generating area. Lot of dust is generating and spreading in the surrounding area.
 - iv. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - v. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - vi. The unit has not provided elevated closed bunker for the collection of dust.
 - vii. The unit has not covered the dust conveyor belt with MS sheets
 - viii. The unit is not carrying out regular cleaning and wetting of the ground within the premises.
 - ix. The unit has not developed the green belt all along the boundary of the crusher.
 - x. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3/VTP/PCB/RO.I-RRD/2019-118, dated 18.05.2019.
7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
- a. The unit was in operation without obtaining CFE/CFO of the Board.
 - b. The Latitude and Longitude of the unit is 17.441702, 78.317241. The distance from Osmansagarlake to the unit is approximately 5.2 Km which is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.
 - c. The unit has not provided any dust containment cum suppression system for the all crushing and dust generating area. Lot of dust is generating and spreading in the surrounding area.
 - d. The unit has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - e. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - f. The unit has not provided elevated closed bunker for the collection of dust.
 - g. The unit has not covered the dust conveyor belt with MS sheets
 - h. The unit is not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The unit has not developed the green belt all along the boundary of the crusher.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health. In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

- 10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
- 11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

Sankar 22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sree Rock Sand Minerals,
Sy.No. 36, Gopanpally (V),
Serilingampally (M), Rangareddy District.

Copy to:

- 1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
- 2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
- 3. The Collector & District Magistrate, Rangareddy District for favour of information.
- 4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
- 5. The ADE Operation Brahmabagh, TSSPDCL, Rangareddy District to implement the orders.
- 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

Sai Ram
7901492644

Ch. Superintending Engineer
INWARD
13 0 AUG 2019
kl
Operation TSSPDCL
Rajendranagar Circle
Nanal Nagar X Road, Rethibowli, Hydr-28





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 336

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. **Sree Rock Sand Minerals, Sy.No. 36, Gopanpally (V), Serilingampally (M), Rangareddy District** located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987. the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Powers under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. **Sree Rock Sand Minerals, Sy.No. 36, Gopanpally (V), Serilingampally (M), Rangareddy District** with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. **Sree Rock Sand Minerals, Sy.No. 36, Gopanpally (V), Serilingampally (M), Rangareddy District** under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **22.08.2019**

Sd/- 22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
- ✓ 5. **The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.**

O/o. Superintending Engineer
INWARD

No. _____

13 0 AUG 2019

12
 Operation TSSPDCL
 Ranganagar Circle
 Begumpet, Hyderabad - 500 028





ANNEXURE - XXXV
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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-2018

Date:21.03.2022

Sub: TSPCB - Zonal Office - Hyderabad - **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes - Causing air pollution in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 - CLOSURE ORDERS - ISSUED** - Reg.

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.
 - i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.
 - k) The industry has not developed the green belt all along the boundary of the crusher.
5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.

6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on **19.03.2022** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended to **issue closure orders under the Air (Prevention and Control of Pollution) Amendment Act, 1987** to the industry for the following reasons:
- i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - iv. The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - v. The industry has not provided bunkers for storage of stone dust and stone metals.
 - vi. The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vii. The industry has not provided wind breaking walls.
 - viii. The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - ix. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
 - x. The industry has not developed the green belt all along the boundary of the crusher.
7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.
8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
- The orders will take effect from today i.e., **21.03.2022**.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Great India Mining,
 Opposite H.P. Petrol Bunk lane,
 Goulidoddi (V), Serilingampally (M),
 Rangareddy District.**

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad - 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad - 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



ANNEXURE-XXXV
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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jccc-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER WATER(P&CP) AMENDMENT ACT, 1988

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 2019

Date:21.03.2022

Sub: TSPCB - Zonal Office - Hyderabad - **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes - Causing air pollution in the surrounding area - **Water (Prevention and Control of Pollution) Ammendment Act, 1988 Act - CLOSURE ORDERS - ISSUED** - Reg.

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana Sate Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.
 - i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.
 - k) The industry has not developed the green belt all along the boundary of the crusher.

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5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on **19.03.2022** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended **to issue closure orders under the Water (Prevention and Control of Pollution) Act, 1974 Act** to the industry for the following reasons:
 - i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Water (Prevention and Control of Pollution) Act, 1974 Act. Under the Powers vested with the T.S. Pollution Control Board under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.
8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

The orders will take effect from today i.e., **21.03.2022**.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Great India Mining,
Opposite H.P. Petrol Bunk lane,
Gouldoddi (V), Serilingampally (M),
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad - 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad - 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



ANNEXURE-XXXVI
149

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022- 2020

Dated:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022 Date:21.03.2022.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to **M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally (M), Rangareddy District** under under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report the compliance within 48 hrs.

The orders will come into effect from today i.e., **21.03.2022**.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

o/c

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1292

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. DBR Stone Crusher (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:
1. Closure Order No.110-RR-I/PCB/ZO-HYD/2015-3676, dated 23.02.2015
 2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
 3. Complaint received from Sri K.Satish Kumar on 31.08.2017
 4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
 5. Board Office mail dated 22.09.2017
 6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
 7. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. WHEREAS, you are operating the industry in the name of M/s. DBR Stone Crusher, (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District and engaged in Stone Crushing activity.
2. WHEREAS, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. WHEREAS, vide reference 1st cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. WHEREAS, vide reference 2nd cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. WHEREAS, vide reference 3rd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. WHEREAS vide reference 4th cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. WHEREAS, vide reference 6th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1st cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. WHEREAS, the Board has noted the following non compliances:

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is operating even after issuing of closure order by the Board on 23.02.2015.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
 - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing air pollution in the surrounding area. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSCPDCCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 27.09.2017.

[Handwritten signature]

JOINT CHIEF ENVIRONMENTAL ENGINEER

[Handwritten initials]

To
M/s. DBR Stone Crusher
(Formerly M/s. Venkateshwara Metal Industries),
Kothwalguda (V), Shamshabad (M),
Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCCL, Shamshabad area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1292

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. DBR Stone Crusher (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987. - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. DBR Stone Crusher (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. DBR Stone Crusher (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 27.09.2017

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd / TSCPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Handwritten notes:
KVAH-699196.2 Part of disconnection
KVAH-767720.6
KVAH-234352.9 27-09-2017
KVA-93.51
- 6/10/17

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singarane Bhavan, Lakidikapal, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Shamshabad area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

06 OCT 2017

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ANNEXURE-XXXIX



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

O/C

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1294

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. AMI Stone Crusher, Kothwalguda (V),
Shamshabad (M), Rangareddy District - Water (Prevention and Control of
Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution)
Amendment Act, 1987 - Operating the industry without obtaining Consent for
Operation (CFO) of the Board - Causing air pollution in the surrounding area -
Non-compliance of Board directions - CLOSURE ORDERS - ISSUED - Reg.

- Ref:
1. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
 2. Complaint received from Sri K.Satish Kumar on 31.08.2017
 3. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
 4. Board Office mail dated 22.09.2017
 5. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
 6. The Regional Office - I, R.R. District Letter dated 25.09.2017

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1. **WHEREAS**, you are operating the industry in the name of M/s. AMI Stone Crusher, Kothwalguda (V), Shamshabad (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
4. **WHEREAS**, vide reference 2nd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
5. **WHEREAS** vide reference 3rd cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
6. **WHEREAS**, vide reference 5th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board, further the stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
7. **WHEREAS**, the Board has noted the following non compliances:
 - The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.

- The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
8. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
 9. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 10. You are further directed to take note that the TSCPDCCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

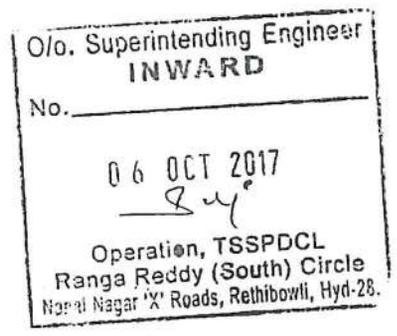
The orders will take effect from today i.e., 27.09.2017.

M.M. 27/9/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. AMI Stone Crusher,
Kothwalguda (V), Shamshabad (M),
Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCCL, Shamshabad area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
- ✓ 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- ¹²⁹⁵ AAB metal ^{includetstis} Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. AMI Stone Crusher, Kothwalguda (V),
Shamshabad (M), Rangareddy District - Water (Prevention and Control of
Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution)
Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of
the Board - Causing air pollution in the surrounding area - Non-compliance of
Board directions - Disconnection of Power Supply for causing environmental
pollution - Orders - Issued - Reg.

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of
Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of
Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control
Board to disconnect the Power supply to M/s. AMI Stone Crusher, Kothwalguda (V),
Shamshabad (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. AMI Stone Crusher,
Kothwalguda (V), Shamshabad (M), Rangareddy District under section 33(A) of the Water
(Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air
(Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the
Board operating unauthorized in 10 Kms radius and also not having adequate air pollution
control equipments, thereby causing pollution which is effecting the public health and
environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48
hrs.

The orders will come into effect from today i.e., 27.09.2017

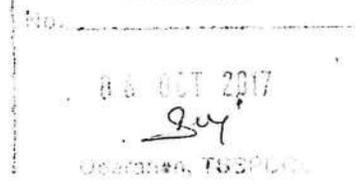
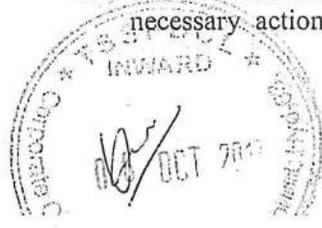
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd /TSCPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor,
Singarane Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Shamshabad area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information
and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and
necessary action. He is directed to report the compliance of the orders within 48 hrs

pdem kumari - 9440813063
ADE - Rajendran



Date of Disconnection 27-09-17
KWH - 4636097
KV AH - 508610
KV ARH - 1323015
Received
Raj. 1



ANNEXURE - XLI

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. RR-I-90/TSPCB/U-V/TF/2020- 344

Date: 17.06.2021

Sub : M/s Shama Metal Supply, Sy.No.7 & 20 of DarghaKhaleej Khan Village, Gandipet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the unit without consents of the Board and causing pollution in the surrounding areas - **Closure Orders - Issued - Reg.**

C.O.P.R.
DESPATCH NO:
DATE : 19 MAY 2021

Ref : 1. Hon'ble NGT order dated 25.01.2017.
2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
3. Inspection of your unit by the Board officials during 06.05.2020.
4. Show Cause Notice dated 19.05.2021.

1. WHEREAS, you are operating the industry located at located at Sy.No.7 & 20 of DarghaKhaleej Khan Village, Gandipet(M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the Board has received Complaints from Residents of DarghaKhaleej Khan Village, BandlagudaJagir Municipality, Gandipet(M), Rangareddy District regarding dust and noise pollution from the unit.
5. WHEREAS, the Board officials inspected your unit on 06.05.2020 and observed the following :
 - i. The complainant showed the industry. The industry has not provided any name Board for identification.
 - ii. During the inspection, the crusher machines are not in operation. The industry is involved in breaking boulders using 4 Nos of demolition hammering cranes.
 - iii. The stone crusher is operating without obtaining CFE and CFO of the Board.
 - iv. The industry has obtained Electricity Connection Service No. 3210-1670.
 - v. The stone crusher is located 150 m outside from the Outer Ring Road.
 - vi. The crusher is located 250 m from DargaKhaleej Khan Village.
 - vii. The industry is operating boulder breaking-hammering excavators in the site causing huge noise and dust spreading in the surrounding area.
 - viii. The stone crusher stored huge quantity of stone dust openly in the premises during the wind movement, dust was generating and spreading in the surrounding areas.
 - ix. The Stone Crusher has not provided elevated closed bunker for the collection of dust.
 - x. The Stone Crusher has not covered the dust conveyor belt with MS sheets.
 - xi. The crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions
 - xii. The crusher has not covered the jaw crusher, cone crusher with cladding system.
 - xiii. During the vehicular movement, lot of fugitive emissions were observed and causing air pollution in the surrounding areas.
 - xiv. The Stone Crusher is not carrying out regular cleaning and wetting of the ground within the premises.
 - xv. The Stone Crusher has not developed the adequate greenbelt.
 - xvi. The stone crusher has not provided wind breaking walls to contain dust.
6. WHEREAS, the Board issued a show cause notice to the unit on 19.05.2021 for operating without consents of the Board.

7. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 11.06.2021. The committee noted that the industry is operating stone crusher without consents of the Board and also not taken any measures to control Air pollution.

The Regional Officer informed that industry is operating without consents of the Board and also not taken any measures to control Air pollution The unit is also located within 10 km radius of Osmansagar & Himayathsagar Lakes.

The committee after detailed discussions recommended to issue closure orders to the industry as the crusher is operating without obtaining CFE / CFO of the Board, not taken any measures to control air pollution and located within 10 km radius of Osman Sagar & Himayath Sagar lakes. As per the GO MS No. 111 dated 08.03.1996 and subsequent Board circular dated 15.02.2018, establishment of the new industries within 10 km radius of Osman Sagar & Himayath Sagar lakes is prohibited.

8. After careful consideration of material facts of the case, the Board is of the firm opinion that you are operating the crusher without obtaining CFE / CFO of the Board, not taken any measures to control air pollution and located within 10 km radius of Osman Sagar & Himayath Sagar lakes. As per the GO MS No. 111 dated 08.03.1996 and subsequent Board circular dated 15.02.2018, establishment of the new industries within 10 km radius of Osman Sagar & Himayath Sagar lakes is prohibited. Under the Powers vested with the T.S. Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment. You are also hereby directed to stop all industrial activities with immediate effect from the date of this order.

9. You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect the Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

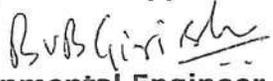
Sd/-
MEMBER SECRETARY

To
M/s Shama Metal Supply,
Sy.No.7 & 20 of DarghaKhaleej Khan Village,
Gandipet(M), Rangareddy District

Copy to :

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Rangareddy District
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE,RO-RR-I for information and necessary action. He is directed to inspect the industry and report the compliance within 48 hrs. Also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection
5. Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer (FAC)
(Task Force)





ANNEXURE - XLII
158

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.RR-I- 90/TSPCB/U-V/TF/2020- 345

Dt:17.06.2021

Sub : M/s Shama Metal Supply, Sy.No.7 & 20 of DarghaKhaleej Khan Village, Gandipet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Closure Orders issued - **Disconnection of power supply - Orders** - Issued - Reg.

C-APR
DESPATCH NO:
DATE : 19 MAY 2021

Ref : Order No. RR-I - 90/TSPCB/U-V/TF/2021 Dated : 17.06.2021

Under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the Southern Power distribution Company of T.S.Ltd. is hereby directed to disconnect the power supply to M/s Shama Metal Supply, Sy.No.7 & 20 of DarghaKhaleej Khan Village, Gandipet(M), Rangareddy District.

The T.S Pollution Control Board has issued Closure Orders to M/s Shama Metal Supply, Sy.No.7 & 20 of DarghaKhaleej Khan Village, Gandipet(M), Rangareddy District in view of the pollution being caused by the industry under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

You are requested to carryout the orders of the Board and report compliance within 48 hours.

**Sd/-
MEMBER SECRETARY**

**To
The Superintending Engineer (Operations),
Rangareddy - South / Greater Hyderabad,
TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad - 500 020.**

Copy to :

1. The District Collector, Rangareddy District for favour of information.
2. The JCEE, ZO-Hyderabad for information and necessary action.
3. The EE, RO-RR-I for information and he is directed to ensure that power supply is disconnected to the above industry and report compliance.
4. Concerned File.

//T.C.F.B.O//

B. V. B. Gini Ashu

**Senior Environmental Engineer (FAC)
(Task Force)**

A



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER - ORANGE CATEGORY

Consent Order No: 1014-RR-I/TSPCB/ZOH/CFO/2018- 103

Date: 16.04.2018

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

M/s. GMR Stone Crusher
(Formerly M/s. Progressive Construction Company),
Sy.No. 270 & 271, Vattinagulapally (V),
Gandipet (M), Rangareddy District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic Effluents	1.0 KLD	Septic Tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
--	--	--	--

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent is valid for manufacture the following products along with quantities only

S. No.	Product & By product	Capacity
1.	Stone Chips (40mm, 20mm, 12mm & 6mm)	200 TPH

This Consent Order shall be valid for a period ending with the **31.03.2023**

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

To
M/s. GMR Stone Crusher
(Formerly M/s. Progressive Construction Company),
Sy.No. 270 & 271, Vattinagulapally (V),
Gandipet (M), Rangareddy District

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, RO-I, Rangareddy District for information.
The EE, RO-I, Rangareddy District is hereby directed to inspect the industry after 3 months and submit the compliance report.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

- 14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
- 15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
- 16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
- 17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
- 18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
- 19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

- 1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below

S. No.	Consumption	Total quantity (KLD)
1.	Process (for Sprinkling)	8.0 KLD
2.	Domestic	2.0 KLD
	Total	10.0 KLD

- 2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
- 3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A).

- 4. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
- 5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct BT road from quarry to stone crushing unit.
12. The industry shall construct metal roads within the premises.
13. The industry shall carryout regular cleaning and wetting of the ground within the premises.
14. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
15. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
18. The industry shall take necessary measures to control fugitive emissions.
19. The industry shall take all precautionary and safety measures during process operations.
20. The industry shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
23. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorised recyclers / re-processors only.

[Signature] 16/4/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. GMR Stone Crusher
(Formerly M/s. Progressive Construction Company),
Sy.No. 270 & 271, Vattinagulapally (V),
Gandipet (M), Rangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jccc-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 333

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS- ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals) in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri Aravind, Supervisor was present and accompanied. Following observations have been made:

- i. The industry is operating since February 2018.
- ii. The industry is operating the stone crusher without obtaining CFE / CFO of the Board.
- iii. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
- iv. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
- v. Lot of dust is generating and spreading in the surrounding area.
- vi. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
- vii. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
- viii. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
- ix. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
- x. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
- xi. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
- xii. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3/VTP/PCB/RO.I-RRD/2019-2628, dated 17.01.2019.

7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.
8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:
 - a. The industry is operating the stone crusher without obtaining CFE / CFO of the Board since February 2018.
 - b. The Stone Crusher is located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - c. The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - d. Lot of dust is generating and spreading in the surrounding area.
 - e. The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - f. The Stone Crusher has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
 - g. The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - h. The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
 - i. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
 - j. The stone crusher has provided 1000 kVA, 750 kVA & 500 kVA DG Sets and operating by using DG Sets.
9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health.

In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals),
Sy.No.115, Vattinagulapally (V),
Gandipet (M), Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

29/08/19.
G. Aravind Reddy
9816147486.

Superintending Engineer
INWARD
13 0 AUG 2019
Operation TSSPDCL
Rangendranagar Circle
Nanal Nagar 'X' Road, Rethibowli, Hyderabad



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 334

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sri Vensai Metals (Formerly M/s. Prasad Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 22.08.2019

Sally 22/8/19
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
 The Superintending Engineer (Operations),
 Ranga Reddy (South) Circle, TSSPDCL,
 Near Nanal Nagar X Roads,
 Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

O/o. Superintending Engineer
 INWARD

13 0 AUG 2019

Operation TSSPDCL



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

O/C

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1282

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Construction, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref: 1. Closure Order No.15-RR-I/TSPCB/ZO-HYD/2017-18, dated 06.04.2017
- 2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
- 3. Complaint received from Sri K.Satish Kumar on 31.08.2017
- 4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
- 5. Board Office mail dated 22.09.2017
- 6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
- 7. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. **WHEREAS**, you are operating the industry in the name of M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1st cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. **WHEREAS**, vide reference 2nd cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. **WHEREAS**, vide reference 3rd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. **WHEREAS** vide reference 4th cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. **WHEREAS**, vide reference 6th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1st cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. **WHEREAS**, the Board has noted the following non compliances:

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is operating even after issuing of closure order by the Board on 06.04.2017.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
 - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSCPDCCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 27.09.2017.

Handwritten signature
JOINT CHIEF ENVIRONMENTAL ENGINEER

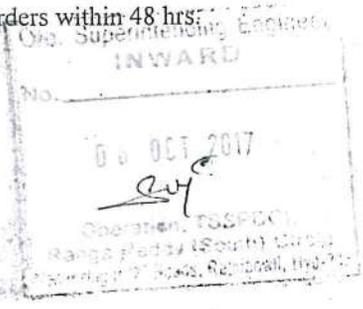
To
M/s. Teja Reddy Stone Crusher,
(formerly M/s. Sree Rama Engineering Constructions, Unit-II),
Sy.No.142, Vattinagulapally (V), Gandipet (M),
Rangareddy District



Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCCL, Ibrahimbagh area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

Handwritten signature
Keshavulu
7287876556





ANNEXURE-XLVII
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
 Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

170

R. Ravinder Reddy
 Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1283

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.**

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSCPDCI is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 27.09.2017

[Signature]
 27/9/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 The Superintending Engineer (Operations),
 Ranga Reddy (South) / Gr. Hyd /TSCPDCI,
 Nanal Nagar X Roads, Rethi Bowli,
 Hyderabad-500020



Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singarane Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCI, Ibrahimbagh area to implement the orders.
4. The Joint Chief Environmental Engineer, J.C.E. Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

INWARD
 06 OCT 2017
[Signature]
 Operation, TSSPDCL
 Ranga Reddy (South) Circle
 Nanal Nagar 'X' Roads, Rethibowli, Hyd-28.



Ambedkar - 9440812864

ADG



(17)
ANNEXURE - XLVIII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021- 939

Date:02.11.2021

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Srinivasa & Co., (Crusher), Puppalaguda (V), Gandipet (M), Rangareddy District - Complaint received from Department of Mines & Geology, Govt. of Telangana - **Air (Prevention and Control of Pollution) Amendment Act, 1987 – CLOSURE ORDERS – ISSUED** – Reg.

Ref:

1. CFO Order No.1032-RR-I/TSPCB/ZOH/CFO/2018-849, dated 31.07.2018 which is valid upto 31.03.2023.
2. Lt.No.3974/M/2018, dt. 12.02.2021 received from Department of Mines & Geology, Govt. of Telangana regarding complaints against M/s. Srinivasa & Co., (Crusher), Puppalaguda (V), Rajendranagar (M), Rangareddy District.
3. Inspection of the stone crusher on 13.09.2021.
4. TSPCB, Regional Office-I, Rangareddy District report dated:17.09.2021 and received Zonal Office, Hyderabad on 18.09.2021.
5. Task Force Committee meeting held on 29.10.2021 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. Srinivasa & Co., (Crusher), Puppalaguda (V), Gandipet (M), Rangareddy District** and engaged in stone crusher activity.
2. **WHEREAS**, vide reference 1st cited, the crusher has obtained CFO of the Board vide order dated 31.07.2018 with a validity period upto 31.03.2023.
3. **WHEREAS**, vide reference to the 2nd cited, the Board received a complaint from the ADE, Directorate of Mines & Geology, informed that the technical staff of their office inspected the area on 11.02.2021 and reported that at the time of inspection, it is observed that a stone crusher is erected in the abandoned quarry pit fall in Sy.no.452/1 of Poppalguda Village, Gandipet Mdl., by M/s. Sri Srinivasa & Co., The VRA has informed that the land in which the stone crusher is located is a Government land. The stone crushing operations were stopped and the main crushing unit, power room and weigh bridge room were locked out. A trench was made across the approach road to the unit for preventing further operations and transportation of mineral from the unit premises and requested the Pollution Control Board to take action against the unit. The ADE, Department of Mines & Geology requested the EE, TSPCB, Rangareddy District for seizure of stone crushing unit and also address the Electricity Department for disconnection of power to the unit.
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office, Rangareddy District-I inspected the stone crusher on 10.06.2021 and observed that the crusher was not in operation and in the process of renovation:

The Board Officials of Regional Office, Rangareddy District-I again inspected the industry on 13.09.2021 and observed that the crusher was in operation and observed the following:

- a) The Stone crusher is sourcing boulders from outside.
- b) The stone crusher has not provided wind breaking walls.
- c) The stone crusher has not provided covers to the belt conveyors.
- d) The stone crusher has not provided dust bunker.
- e) The stone crusher has not laid CC / Metal Roads within the premises.
- f) The stone crusher has not developed green belt.

- g) The crusher has installed additional VSI Machine and Vibrating Screen without obtaining CFE / CFO of the Board.
- h) The Schedule – B Condition wise compliance of CFO Order dated 31.07.2018 is as follows:

Sl.No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (for Sprinkling)</td> <td>0.4 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.6 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>1.0 KLD</td> </tr> </tbody> </table>	S. No.	Consumption	Total quantity (KLD)	1.	Process (for Sprinkling)	0.4 KLD	2.	Domestic	0.6 KLD	Total		1.0 KLD	The industry has not provided water meters to assess the actual water consumption.			
S. No.	Consumption	Total quantity (KLD)															
1.	Process (for Sprinkling)	0.4 KLD															
2.	Domestic	0.6 KLD															
Total		1.0 KLD															
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, Gol notification dated. 18.11.2009 along the premises of the factory as prescribed below.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter ($\text{PM}_{2.5}$)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO_2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	2	Particulate Matter ($\text{PM}_{2.5}$)	60	3	SO_2	80	4	NO_x	80	The Board Officials have conducted Ambient Air Quality Monitoring for 4 hours only, due to heavy rain the monitoring was stopped.
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM_{10})	100															
2	Particulate Matter ($\text{PM}_{2.5}$)	60															
3	SO_2	80															
4	NO_x	80															
4.	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	The crusher has installed additional VSI Machine and Vibrating Screen without obtaining CFE / CFO of the Board.															
5.	<p>As committed vide undertaking dated 13.07.2018, the industry shall comply the following conditions in 3 months period:</p> <ol style="list-style-type: none"> i. The industry shall shift outside the 10 km radius, as and when the state government so directs. ii. The industry shall maintain a minimum set back distance of 500 mtrs from the human habitation towards northern, western and south eastern side to the boundary of the industry. Further, the industry shall provide Kirby sheets at the boundary of the unit towards the Northern side with a minimum height of 20 feet. iii. The industry shall develop 5mtrs width of thick green belt at the boundary of the unit towards the village side with tall growing trees and wide leaf area. iv. The industry shall provide the cladding to the crushers within 3 months. v. The industry shall provide bunker for storage of stone metals / dust collectors within 3 months. vi. The industry shall provide wind breaking walls and lay metal roads within 3 months. 	<p>---</p> <p>Not provided Kirby sheets and not maintained 500 mtrs from human habitation.</p> <p>Not developed</p> <p>Cladding provided to the Vibrating screen.</p> <p>Not provided</p> <p>Not Provided</p>															

6.	As Committed vide Bank Guarantee dated 13.07.2018, the industry shall comply all the conditions mentioned in the CFO order. Failure to comply with any of the above conditions will compel the Board to forfeit the Bank Guarantee of Rs. 1.0 lakh without any further notice.	Submitted Bank Guarantee
7.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Provided
8.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	Not covered
9.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	Not provided
10.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided
11.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Provided
12.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	Not provided
13.	The industry shall construct BT road from quarry to stone crushing unit.	Not having quarry (NA)
14.	The industry shall construct metal roads within the premises.	Not provided
15.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection, wetting the ground with water tanker.
16.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	Not provided
17.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board has conducted AAQM Monitoring on 13.09.2021 and submitted to Board Laboratory for analysis.
18.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	
19.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not submitted
20.	The industry shall take necessary measures to control fugitive emissions.	The Board has conducted AAQM Monitoring on 13.09.2021 and submitted to Board Laboratory for analysis.
21.	The industry shall take all precautionary and safety measures during process operations.	Being followed
22.	The industry shall comply with all the directions issued by the Board from time to time.	Being followed

23.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	---
24.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	---
25.	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	---

As per the analysis reports:

Parameter	UOM	Conc. Value	Standard Limit for 24 hrs.
Particulate Matter (PM ₁₀)	µg/m ³	295	100
Total Suspended Particulate Matter (TSPM)	µg/m ³	2155	600 (Fugitive emission)

Note: Analysis carried on samples as received

5. **WHEREAS**, the Board has issued show cause notice to the crusher on 14.09.2021.

The Board Officials have conducted Ambient Air Quality Monitoring for 4 hours only, due to heavy rain the monitoring was stopped.

This office regularly receiving complaints from ADE Mines against the stone crushers stating that lot of air pollution is causing.
6. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
7. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on **29.10.2021** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee reviewed the status of the industry and noted that the industry has violated most of the consent conditions and SPM & fugitive emissions also exceeded the prescribed standards. After detailed discussions and careful consideration of material facts of the case, the committee recommended **to issue closure orders under the Air (Prevention and Control of Pollution) Amendment Act, 1987** to the industry for the following reasons:
 - i. The stone crusher has not provided wind breaking walls.
 - ii. The stone crusher has not provided covers to the belt conveyors.
 - iii. The stone crusher has not provided dust bunker.
 - iv. The stone crusher has not laid CC / Metal Roads within the premises.
 - v. The stone crusher has not developed green belt.
 - vi. The stone crusher has installed additional VSI Machine and Vibrating Screen without obtaining CFE / CFO of the Board.
 - vii. As per the CFO order issued to the industry, the industry shall maintain a minimum set back distance of 500 mtrs from the human habitation towards northern, western and south eastern side to the boundary of the industry. Further, the industry shall provide Kirby sheets at the boundary of the unit towards the Northern side with a

minimum height of 20 feet. However, as per the report, the industry has not provided Kirby sheets and has not maintained 500 mtrs from human habitation.

viii. As per the analysis reports pertaining to AAQM Monitoring, Particulate Matter(PM₁₀) and Total Suspended Particulate Matter (TSPM) are exceeding the prescribed standards.

8. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without complying the most of the consent conditions and SPM & fugitive emissions also exceeded the prescribed standards, causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.

9. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

10. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 02.11.2021.

*Received
AM/12/21*



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Srinivasa & Co., (Crusher),
Puppalaguda (V), Gandipet (M),
Rangareddy District.

*Received
02/11/2021*

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No.15-RR-I/TSPCB/ZO-HYD/2019- 331

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. **Sree Sand Minerals, Gopanpally (V), Serilingampally (M), Rangareddy District** located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS- ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. Complaint received from Green Environmental Caretaking Organisation regarding Operation of Stone Crushers, RMC Plants within 10 km radius of Himayatsagar and Osman Sagar addressed to Zonal Office dated 28.12.2018.
 4. Complaint received from G. SwaroopaNageshYadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally(V), Rajendranagar(M), Rangareddy District regarding Pollution caused by RMC plants in Vattinagulapally village dated 15.02.2019.
 5. Instructions received from the Collector & District Magistrate, Rangareddy District on 24.07.2019.
 6. Inspection of the Stone Crusher by the Board Officials on 25.07.2019.
 7. TSPCB Regional Office-I, Rangareddy District report dated 06.08.2019 received by Zonal Office, Hyderabad on 07.08.2019.
 8. Task Force Committee meeting held on 17.08.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. **Sree Sand Minerals, Gopanpally (V), Serilingampally (M), Rangareddy District** which is involved in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint received from Green Environmental Caretaking Organisation regarding operation of stone crushers within 10 km radius of Himayatsagar and Osman Sagar and another complaint was also received from G. Swaroopa Nagesh Yadav, Sarpanch & P. Bhagyavathi, Panchayat Secretary, Vattinagulapally (V) regarding air pollution created by M/s. Sree Sand Minerals in Vattinagulapally village vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, instructions are received from the Collector & District Magistrate, Rangareddy District regarding illegal stone crusher operating in Vattinagulapally village which falls within 10 Kms radius of Himayatsagar and Osman Sagar lakes.
6. **WHEREAS**, the Board Officials have inspected the Stone crusher units existing within 10 Kms radius of Osmansagar and Himayatsagar lakes and operating without obtaining Consent for Operation (CFO) of the Board on 25.07.2019. During inspection the above unit was inspected and the report is submitted below vide reference 6th cited.

During the inspection Sri B. Shankar, Supervisor was present and accompanied. Following observations have been made:

- i. The industry is operating the stone crusher without obtaining CFE / CFO of the Board.
- ii. The Latitude and Longitude of the unit is 17.434791, 78.305145. The distance from Osmansagarlake to the unit is approximately 4.3 Km which is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.
- iii. The unit is surrounded by East: Open Land; West: Boulders; North: Open Land followed by NTR Nagar & South: Open land followed by Vivekananda Colony.
- iv. The unit has not provided any dust containment cum suppression system for the all crushing and dust generating area. Lot of dust is generating and spreading in the surrounding area.
- v. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
- vi. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
- vii. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
- viii. The unit has not developed the green belt all along the boundary of the crusher.
- ix. In this regard, the unit has been issued with Show Cause Notice issued vide Notice No.3/VTP/PCB/RO.I-RRD/2019-117, dated 18.05.2019.

7. **WHEREAS**, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the observations Zonal Office Hyderabad for further necessary action.

8. **WHEREAS**, a legal hearing was conducted before the Zonal Office Task Force Committee meeting on 17.08.2019. After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:

- a. The industry is operating the stone crusher without obtaining CFE / CFO of the Board.
- b. The Latitude and Longitude of the unit is 17.434791, 78.305145. The distance from Osmansagarlake to the unit is approximately 4.3 Km which is located within 10 Kms radius of Himayatsagar and Osmansagar lakes violating G.O.Ms.No.111.
- c. The unit has not provided any dust containment cum suppression system for the all crushing and dust generating area. Lot of dust is generating and spreading in the surrounding area.
- d. The unit has not covered the Jaw crusher, cone crusher with cladding system thereby causing lot of dust emissions in the area.
- e. The unit has not provided metal cladding to vibrating screen so as to arrest dust emissions.
- f. The unit has not carrying out regular cleaning and wetting of the ground within the premises.
- g. The unit has not developed the green belt all along the boundary of the crusher.

9. After careful consideration of material facts of the case, the Board is of firm opinion that you are not having consent of the Board & posing severe treat to the environment and public health. In view of the likelihood of further grave injury to the environment, public health. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, **the Board hereby issues closure orders to the unit** in the interest of protecting public health and environment. You are also hereby directed to immediate stopping of activities with immediate effect from the date of this order.

10. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate

of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

- 11. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 22.08.2019

22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sree Sand Minerals,
Gopanpally (V), Serilingampally (M),
Rangareddy District.

Copy to:

- 1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
- 2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
- 3. The Collector & District Magistrate, Rangareddy District for favour of information.
- 4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
- 5. The ADE Operation Brahmabagh, TSSPDCL, Rangareddy District to implement the orders.
- 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.

Nangle
Nandhu
9618834370

INWARD
30 AUG 2019
Operation TSSPDCL
ajendranagar Circle
Nanal Nagar 'X' Road, Rethibowli, Hyderabad





179
ANNEXURE - L

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Email: jcec-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/2019- 332

Date: 22.08.2019

Sub: TSPCB – ZO - Hyderabad – Operation of Stone crusher M/s. Sree Sand Minerals, Gopanpally (V), Serilingampally (M), Rangareddy District located within 10 Kms radius of Osmansagar and Himayatsagar lakes without obtaining Consent for Operation (CFO) of the Board – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/2019- Date: 22.08.2019.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Powers under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Sree Sand Minerals, Gopanpally (V), Serilingampally (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sree Sand Minerals, Gopanpally (V), Serilingampally (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry operating without having consent of the Board and for causing Water and Air pollution in the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 22.08.2019

22/8/19
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
3. The Collector & District Magistrate, Rangareddy District for favour of information.
4. The ADE Operation-Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. **The Environmental Engineer, Regional Office-I, Rangareddy District for information and with direction to enforce the closure orders and report the compliance within 48 hours.**

No. Superintending Engineer

COPIES

SUB-DIVISION



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

OLC

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1290

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Padmavathi Metal Industries (Stone Crusher), Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

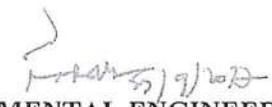
- Ref:
1. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
 2. Complaint received from Sri K.Satish Kumar on 31.08.2017
 3. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
 4. Board Office mail dated 22.09.2017
 5. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
 6. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. **WHEREAS**, you are operating the industry in the name of M/s. Padmavathi Metal Industries (Stone Crusher), Kothwalguda (V), Shamshabad (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
4. **WHEREAS**, vide reference 2nd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
5. **WHEREAS** vide reference 3rd cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
6. **WHEREAS**, vide reference 5th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board, further the stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
7. **WHEREAS**, the Board has noted the following non compliances:
 - The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.

(181)

- The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
 - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
8. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
9. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSCPDCCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

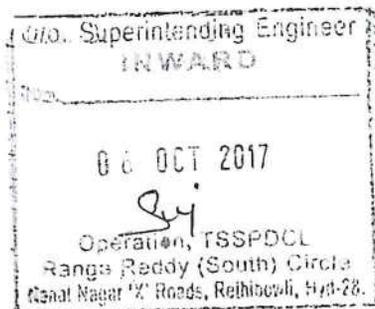
The orders will take effect from today i.e., 27.09.2017.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Padmavathi Metal Industries (Stone Crusher),
Kothwalguda (V), Shamshabad (M),
Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapal, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCCL, Shamshabad area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
- ✓ 6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



182

ANNEXURE - LII



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.**

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1291

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. Padmavathi Metal Industries (Stone Crusher), Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.**

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Padmavathi Metal Industries (Stone Crusher), Kothwalguda (V), Shamshabad (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Padmavathi Metal Industries (Stone Crusher), Kothwalguda (V), Shamshabad (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

Date of Disconnection

The orders will come into effect from today i.e., 27.09.2017

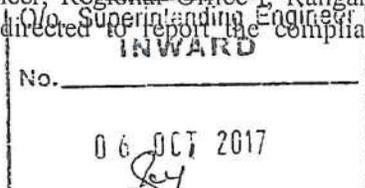
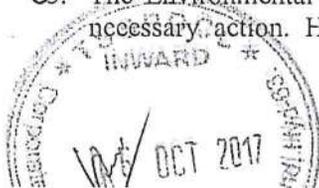
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kVAH-99290.8
kVARH-405782.6

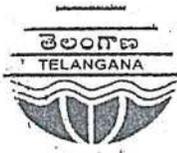
Joint Chief Environmental Engineer
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd /TSPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singarane Bhavan, Lakidikapal, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSPDCL, Shamshabad area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-L, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.**

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

o/c

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1296

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. JMI Stone Crusher (formerly M/s. Jagadamba Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:**
1. Closure Order No.110-RR-I/PCB/ZO-HYD/2015-3660, dated 23.02.2015
 2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
 3. Complaint received from Sri K.Satish Kumar on 31.08.2017
 4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
 5. Board Office mail dated 22.09.2017
 6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
 7. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. **WHEREAS**, you are operating the industry in the name of M/s. JMI Stone Crusher (formerly M/s. Jagadamba Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1st cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. **WHEREAS**, vide reference 2nd cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. **WHEREAS**, vide reference 3rd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. **WHEREAS** vide reference 4th cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. **WHEREAS**, vide reference 6th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1st cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. **WHEREAS**, the Board has noted the following non compliances:

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is operating even after issuing of closure order by the Board on 23.02.2015.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
 - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSCPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

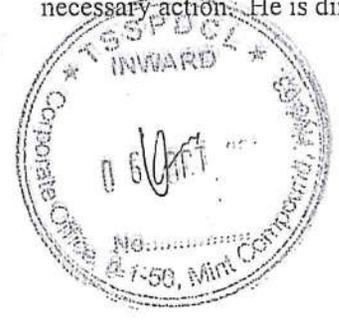
The orders will take effect from today i.e., 27.09.2017.

To
M/s. JMI Stone Crusher
(formerly M/s. Jagadamba Metal Industries),
Kothwalguda (V), Shamshabad (M),
Rangareddy District


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 DT. 10/10/2017
 KWH - 3734.18
 KVAH - 4734.05
 KVAAH - 2663.75
 KVA - 0.368

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakdikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCL, Shamshabad area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48

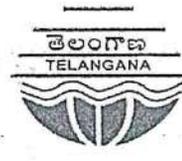


Received
 Raj 6/10/17
 ASST. DIVISIONAL ENGINEER
 OPERATION / TSSPDCL
 SHAMSHABAD

Superintending Engine INWARD No. _____ 06 OCT, 2017  Operation, TSSPDCL Ranga Reddy (South) Circle Nanal Nagar 'X' Roads, Rethibowli, Hyd.

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ANNEXURE - LIV



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD:

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1297

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. JMI Stone Crusher, (formerly M/s. Jagadamba Metal Industries) Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. JMI Stone Crusher, (formerly M/s. Jagadamba Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. JMI Stone Crusher, (formerly M/s. Jagadamba Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 27.09.2017

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd /TSCPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singarane Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Shamshabad area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

Received
ASST. DIVISIONAL ENGINEER
OPERATION TSCPDCL

06 OCT 2017
[Signature]



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

O/C

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1288

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. ASR Metal Industries (Stone Crusher), Sy.No.65, Kothwalguda (V), Shamshabad (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:**
1. Closure Order No.110-RR-I/PCB/ZO-HYD/2015-3663, dated 23.02.2015
 2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
 3. Complaint received from Sri K.Satish Kumar on 31.08.2017
 4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
 5. Board Office mail dated 22.09.2017
 6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
 7. The Regional Office - I, R.R. District Letter dated 25.09.2017

1. **WHEREAS**, you are operating the industry in the name of M/s. ASR Metal Industries (Stone Crusher), Sy.No.65, Kothwalguda (V), Shamshabad (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1st cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. **WHEREAS**, vide reference 2nd cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. **WHEREAS**, vide reference 3rd cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. **WHEREAS** vide reference 4th cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. **WHEREAS**, vide reference 6th cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1st cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. **WHEREAS**, the Board has noted the following non compliances:

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
 - The stone crusher is operating even after issuing of closure order by the Board on 23.02.2015.
 - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
 - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing air pollution in the surrounding area. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSCPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 27.09.2017.

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. ASR Metal Industries (Stone Crusher),
Sy.No.65, Kothwalguda (V),
Shamshabad (M), Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCL, Shamshabad area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



Received
Rejo 6/10/17
ASST. DIVISIONAL ENGINEER
OPERATION / TSSPDCL
SHAMSHABAD

O/o. Superintending Engineer INWARD
No. _____
06 OCT 2017 <i>[Signature]</i>
Operation, TSSPDCL Ranga Reddy (South) Circle Nanal Nagar 'X' Roads, Rethibowli, Hyd 28.

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ANNEXURE - LVI



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.

6-3-1219, Block - C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.egg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1289

Date:27.09.2017

Sub: PCB - ZO - Hyderabad - M/s. ASR Metal Industries (Stone Crusher),
Sy.No.65, Kothwalguda (V), Shamshabad (M), Rangareddy District - Water
(Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention
and Control of Pollution) Amendment Act, 1987 - Operating the industry without
obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area
- Non-compliance of Board directions - **Disconnection of Power Supply for
causing environmental pollution - Orders - Issued - Reg.**

Ref: Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

Under the powers vested under section 33(A) of the Water (Prevention and Control of
Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of
Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control
Board to disconnect the Power supply to M/s. ASR Metal Industries (Stone Crusher),
Sy.No.65, Kothwalguda (V), Shamshabad (M), Rangareddy District with effect from the date
of this order.

The T.S Pollution Control Board has issued closure orders to M/s. ASR Metal
Industries (Stone Crusher), Sy.No.65, Kothwalguda (V), Shamshabad (M), Rangareddy
District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment
Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment
Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and
also not having adequate air pollution control equipments, thereby causing pollution which is
affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48
hrs.

The orders will come into effect from today i.e., 27.09.2017

JOINT CHIEF ENVIRONMENTAL ENGINEER

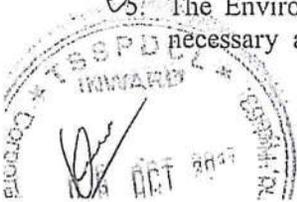
To
The Superintending Engineer (Operations),
Ranga Reddy (South) / Gr. Hyd /TSCPDCL,
Nanal Nagar X Roads, Rethi Bowli,
Hyderabad-500020

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3rd Floor,
Singarane Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Shamshabad area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information
and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and
necessary action. He is directed to report the compliance of the orders within 48 hrs.

DT. 10/10/2017
meter NOT working
meter sticky

G. RAM Reddy - 9440813046
SE, TSSPDCL



Receipt
Copy





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ANNEXURE - LVII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 2028

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Water (Prevention and Control of Pollution) Act, 1988 Act – CLOSURE ORDERS – ISSUED** – Reg.

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022 and received Zonal Office, Hyderabad on 16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.
 - i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.

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- k) The industry has not developed the green belt all along the boundary of the crusher.
5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
 6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on **19.03.2022** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended to **issue closure orders under the Water (Prevention and Control of Pollution) Act, 1974 Act** to the industry for the following reasons:
 - i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Water (Prevention and Control of Pollution) Act, 1974 Act. Under the Powers vested with the T.S. Pollution Control Board under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.
 8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

The orders will take effect from today i.e., **21.03.2022**.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. C5 Infra (Stone Crusher),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



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ANNEXURE - LVII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-2027

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 – CLOSURE ORDERS – ISSUED – Reg.**

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022 and received Zonal Office, Hyderabad on 16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.

- i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.
 - k) The industry has not developed the green belt all along the boundary of the crusher.
5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on 19.03.2022 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended to **issue closure orders under the Air (Prevention and Control of Pollution) Amendment Act, 1987** to the industry for the following reasons:
- i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - iv. The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - v. The industry has not provided bunkers for storage of stone dust and stone metals.
 - vi. The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - vii. The industry has not provided wind breaking walls.
 - viii. The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - ix. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
 - x. The industry has not developed the green belt all along the boundary of the crusher.
7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.
8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

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9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 21.03.2022.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

To
**M/s. C5 Infra (Stone Crusher),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.**

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



(194)
ANNEXURE - LVIII

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022- 2029

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - DISCONNECTION OF POWER SUPPLY - ORDERS – ISSUED – Reg.**

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022- Date:21.03.2022.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. C5 Infra (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report the compliance within 48 hrs.

The orders will come into effect from today i.e., 21.03.2022.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



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ANNEXURE - LIX

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-2030

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - Air (Prevention and Control of Pollution) Amendment Act, 1987 – **CLOSURE ORDERS – ISSUED** – Reg.

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022 and received Zonal Office, Hyderabad on 16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.
 - i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.

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- k) The industry has not developed the green belt all along the boundary of the crusher.
5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
 6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on **19.03.2022** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended to **issue closure orders under the Air (Prevention and Control of Pollution) Amendment Act, 1987** to the industry for the following reasons:
 - i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting Public Health and Environment.
 8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **21.03.2022**.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

To
M/s. Unnamed Stone Crusher,
Located beside the M/s. Aadeshwar Aggregates,
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



ANNEXURE - LIX

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 2081

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Water (Prevention and Control of Pollution) Act, 1988 Act – CLOSURE ORDERS – ISSUED – Reg.**

Ref:

1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
3. Inspection of the industry by the Board Officials on 14.02.2022.
4. TSPCB, Regional Office-I, Rangareddy District report dated:16.03.2022 and received Zonal Office, Hyderabad on 16.03.2022.
5. Task Force Committee meeting held on 19.03.2022 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in stone crushing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference to the 3rd cited, the Board Officials of Regional Office-I, Rangareddy District have inspected the stone crushers and Hot mix plants operating within 10Kms radius of Himayatsagar and Osmansagar Lakes without obtaining CFE / CFO of the Board. The following were the observations made during the inspection:
 - a) The industry is operating without obtaining Consents of the Board.
 - b) The stone crusher activity falls under Orange Category at Sl.No.64 as per CPCB Categorization and required Consent of the Board.
 - c) The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 - d) The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - e) The industry has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - f) The industry has not provided bunkers for storage of stone dust and stone metals.
 - g) The industry has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - h) The industry has not provided wind breaking walls.
 - i) The industry has not provided metal cladding to vibrating screen so as to arrest dust emissions.
 - j) The industry is not carrying out regular cleaning and wetting of the ground within the premises.

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- k) The industry has not developed the green belt all along the boundary of the crusher.
5. **WHEREAS**, vide reference 4th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
 6. **WHEREAS**, vide reference 5th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on 19.03.2022 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. After detailed discussions and careful consideration of material facts of the case, the committee recommended to **issue closure orders under the Water (Prevention and Control of Pollution) Act, 1974 Act** to the industry for the following reasons:
 - i. The industry is operating without obtaining Consents of the Board.
 - ii. The industry is located in the 10 Kms radius of Himayatsagar and Osmansagar lakes.
 - iii. The Board is not accepting the applications in G.O.Ms.No.111 area as per the Board circular dated 17.04.2001.
 7. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment and hence violating the Water (Prevention and Control of Pollution) Act, 1974 Act. Under the Powers vested with the T.S. Pollution Control Board under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 for the reasons stated supra, **the Board hereby issues closure orders to your industry, in the interest of protecting Public Health and Environment.**
 8. You are directed to note that if you continue to operate the plant even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
 9. You are further directed to note that the TSSPDCL has been ordered to disconnect Power Supply to your plant with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

The orders will take effect from today i.e., 21.03.2022.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

To
M/s. Unnamed Stone Crusher,
Located beside the M/s. Aadeshwar Aggregates,
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

Copy to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The District Collector, Rangareddy District for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The Superintending Engineer (Operations), Ranga Reddy (South) Circle, TSSPDCL, Near Nanal Nagar X Roads, Rethi Bowli, Hyderabad – 500 028.
5. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



ANNEXURE - LX

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in.

Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022- 2032

Date:21.03.2022

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District - Additional Stone Crushers located in G.O.Ms.No.111 area - Operating the industry without obtaining CFO of the Board and located within 10Kms radius of Himayatsagar and Osmansagar Lakes – Causing air pollution in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - DISCONNECTION OF POWER SUPPLY - ORDERS – ISSUED** – Reg.

Ref: Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2022- Date:21.03.2022.

* * *

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power s under section 31(A) of the Air (Prevention and Control of Pollution) to M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without Consents of the Board, operating without any air pollution control measures and causing air pollution in the surrounding area, thereby affecting the Public Health and Environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report the compliance within 48 hrs.

The orders will come into effect from today i.e., 21.03.2022.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
The Superintending Engineer (Operations),
Ranga Reddy (South) Circle, TSSPDCL,
Near Nanal Nagar X Roads,
Rethi Bowli, Hyderabad – 500 028.

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
4. The ADE Operations Ibrahimbagh, TSSPDCL, Rangareddy District to implement the orders.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

